

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 173 OF 2023**

IN THE MATTER OF:

RODDA RAVI KUMAR

... APPLICANT

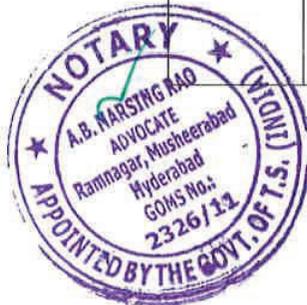
VERSUS

STATE OF TELANGANA & OTHERS

... RESPONDENTS

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NEW DELHI
DATED: 14.03.2024



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ORIGINAL APPLICATION NO. 173 OF 2023

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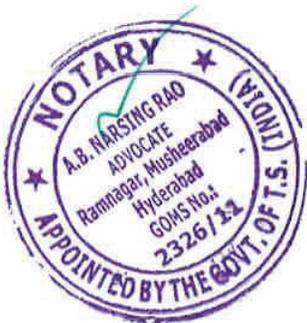
STATE OF TELANGANA & OTHERS

... RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF THE
RESPONDENT NO.7 & 8

I, Pankaj Patni, S/o. Late D.C. Jain, aged about 46 years, Occ: Assistant Vice President- Legal, having office at 5-9-22/57/D, 2nd, 3rd and 4th Floor, G.P. Birla Centre, Adarsh Nagar, Hyderabad, Telangana- 500063, do hereby solemnly affirm and state as hereunder:-

1. That I am the authorized signatory of the Respondent No. 7 Company in the above-mentioned matter, and I am well aware of the facts and circumstances of the case to the best of my personal knowledge and belief. I am therefore competent and authorized to affirm the present affidavit on behalf of the Respondent No.7 Company as well as Respondent No.8 who is an employee of the Respondent No.7 company.



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2. That I have read and understood the contents of the aforementioned Original Application filed by the Applicant and I am therefore competent to reply to the same. The Answering Respondent denies all averments made in the Original Application that are contrary to what has been stated in the present affidavit but not specifically denied.
3. That at the outset, it is submitted that the Applicant is not a bonafide Applicant and has filed the aforementioned Original Application only as a counter blast to arm twist the Respondent No.7 into providing employment to him. The Applicant is the son of one Rodda Ramesh, an erstwhile landowner, whose land was acquired in 1980 under Section 41 of the Land Acquisition Act, 1894 by the Government of Andhra Pradesh for the benefit of Respondent No.7 to set up the cement plant to generate employment in the State. The father of the Applicant was consequently given an employment in the Respondent No.7 Company with effect from 03.09.1980. Copy of the letter dated 03.09.1980 and Office Order dated 31.09.1984 issued by the Respondent No.7 Company showing employment of the Applicant's father in the Company are annexed hereto and marked as ANNEXURE R7/1 (COLLY).

That when the Applicant's father completed his service and retired on 30.09.2020, the Applicant made several oral requests to the Respondent No.7 company seeking employment with the company on hereditary



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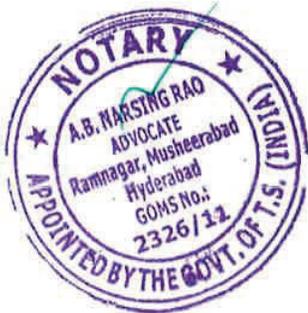


grounds which was not provided for in the agreement with the Government at the time of land acquisition. Eventually, vide letter dated 28.02.2023 the Applicant made a written request to the Respondent No.7 Company to provide employment to him. Copy of letter dated 28.02.2023 making a written request to the Respondent No.7 for employment is annexed hereto and marked as ANNEXURE R7/2 (COLLY).

4. That when the Respondent No.7 Company did not give employment to the Applicant, since it was not obliged to give employment to the dependents of the tribals, the Applicant made frivolous complaints against Respondent No. 7 Company to various authorities as under:-

(a) The Applicant filed an Application under RTI Act, 2005 with the Forest Divisional Office, Bellampally asking whether permission to cut trees has been granted to the Respondent No.7 Company; whether 40% green belt been provided by the Company and whether afforestation has been done.

It may be noted that the Respondent No.7 was granted Environment Clearance vide ref no: F.No.J-11011/266/2007-IA II(I) dated on 06.05.2021 for expansion of cement plant with increase of production of clinker from 3.50 MTPA to 6.50 MTPA, cement from 3.07 MTPA to 7.6 MTPA and generation of power from 50 MW to 75 MW

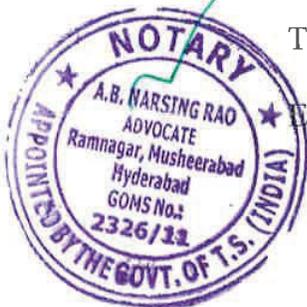


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(Additional 25 MW through WHRB). In the said EC, preamble 5(vi), it is clearly stated that there is no Forest land involved in the project site. There was a specific condition i.e., Specific Condition A(xi) which provided that green belt shall be planted in 40% area (175 acres) with a tree density of 1000 trees per acre. It was also provided that felling of trees will need prior approval of the competent authority. The Respondent No.7 has developed 57% of the total area with greenbelt. Out of 425.9 acres, 246 acres are developed with green cover. The relevant details of greenbelt along with the photographs of the green cover are annexed hereto and marked as **ANNEXURE R7/3 (COLLY)**.

To compensate for the loss of 1271 trees, 6000 trees or whatever is prescribed by the competent State authority shall be additionally planted in the project area. Since project expansion work has not yet commenced no trees have been cut. However, the Respondent No.7 has applied and obtained tree felling permission which has been issued vide letter dated 12.09.2023 under TSFD WALTA Act by the competent authority for only 48 number of trees at present falling under the category of Non-Exempted (Other than Schedule-II of Telangana Forest Produce Transit Rules, 1970) trees for Township Expansion Project (New Quarters). Copy of letter dated 12.09.2023



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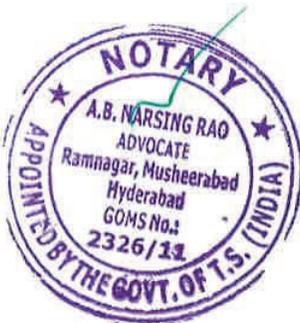


issued by Forest Department is annexed hereto and marked as ANNEXURE R7/4 (COLLY).

The Respondent No.7 has been regularly filing six monthly compliance report or Environment Clearance and in the latest compliance report dated 22.11.2023 it has been stated that adequate green belt has been developed and further density will be enhanced. It has also been stated that the trees will be cut only after obtaining prior approval from the concerned authority and that no trees have been cut till date.

- (b) That the Applicant through his advocate vide his letter dated 13.09.2023 written to the Mines Department called upon them to collect royalty from Respondent No.7 Company @ Rs.90 per tonne for mining limestone. Copy of the letter dated 13.09.2023 of the Applicant is annexed hereto and marked as ANNEXURE R7/5.

It is submitted that the Respondent No.7 operates mines of M/s TSMDC Limited. Therefore, royalty is paid by TSMDC. It is submitted that vide letter dated 17.10.2023, the Director of Mines and Geology replied to the Applicant's advocate clarifying that the royalty is fixed at the rate of Rs 80 per tonne and the same has been paid to the State Government by M/s TSMDC Limited (operated by M/s Orient Cement Limited). Additionally, Ms/ TSMDC Limited



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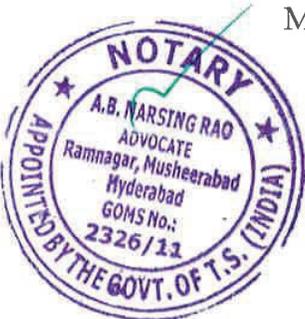


collects Rs 10 per MT/Rs. 20 per MT from the Respondent No. 7 as escort charges which is in addition to Rs. 80 per MT for Limestone. Copy of the letter dated 17.10.2023 of Director of Mines and Geology is annexed hereto and marked as ANNEXURE R7/6.

- (c) That vide letter dated 19.09.2023, the Applicant wrote to the Revenue Divisional Officer, Bellampally, alleging that there is no access road to go to and from the premises of Respondent No.7 Company to the residences/banks/schools of the local people staying in and around the area, which is causing difficulty for locals employed with the Respondent No.7 Company and others who are authorized to collect pension.

However, photographs are being placed on record to disprove the afore-stated allegations, and from the same it can be seen that Respondent No. 7 has provided access through its main gate as well as smaller to the locals of the area.

There are two ways of accessing banks and post office which are located in the colony of Respondent No.7. There is one main gate from where all the villagers, employees residing in Devapur, Maddimadda and nearby villages have access.



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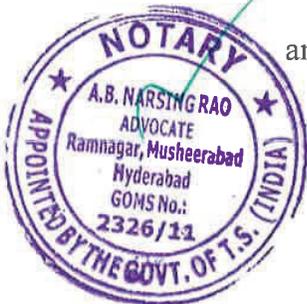
There is one small gate near Maddimada village which is kept open during school and office opening and closing time only (one hour each) from where all the school children come to attend the school and employees also use the gate. During this period if the villagers want to come, they are also allowed to come from the gate.

Copies of the photographs of the access road provided by the Respondent No. 7 is annexed hereto and marked as ANNEXURE R7/7.

(d) That vide letter dated 05.10.2023 the Applicant filed an application under the RTI Act with the Forest Range Officer asking whether the Respondent has permission to install conveyor belt. Copy of the letter dated 05.10.2023 is annexed hereto and marked as ANNEXURE R7/8.

The Respondent No.7 has valid permissions for the same.

(e) That the Applicant has planted false stories in newspapers giving statements jobs are not being given to locals. Copy of one such news article dated 11.02.2024 published in 'Namaste Telangana' (Mancherial Edition) along with Translated copy is annexed hereto and marked as ANNEXURE R7/9.

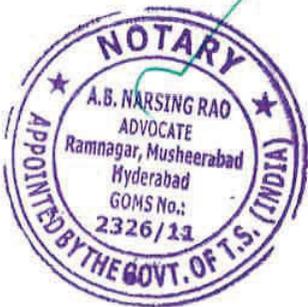


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It is therefore submitted that the aforesaid letters raised frivolous complaints as is evident from the responses to the said letters detailed hereinabove. When the Applicant failed to exert any pressure on the Respondent No.7 by adopting the aforesaid tactics, it chose to file the present Original Application before this Hon'ble Tribunal again making frivolous allegations only to achieve his personal agenda.

It is pertinent to note that the Respondent No.7 company has been operating the cement plant for the last four decades and out of all the villagers, it is only the Applicant who has chosen to file the present Original Application and no other villagers have come forward raising any grievance. It is submitted that before the grant of EC, public hearing was held in accordance with EIA Notification dated 14.09.2006. The Minutes of the said public hearing held on 20.08.2019 clearly show that all the villagers who participated in the meeting supported the expansion plan and it was stated that 60% of the employees are from local areas and balance are from the state of Telangana. It is pertinent to note that the Applicant chose not to participate in the public hearing. Copy of the minutes of public hearing held on 20.08.2019 is annexed hereto and marked as ANNEXURE R7/10.

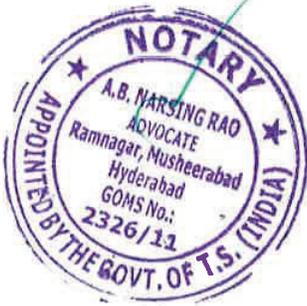


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It is pertinent to note that vide their letters dated 25.01.2024, the Gram Panchayat of Devapur village and Maddimadi village, in which the Devapur plant is situated, have extended support to the activities of the Respondent No.7 company and have stated that they are not facing any issues due to the operations of the plant. Copy of the letters dated 25.01.2024 issued by the Gram Panchayat of Devapur village and Maddimadi village are annexed hereto and marked as ANNEXURE R7/11 (COLLY).

5. It is further borne out from the email dated 28.10.2023 sent by the Applicant to the Respondent No. 7 Company stating the reason for filing the present Original Application. In the email, the applicant stated that “The main reason I filed the case was HR Sesha Srinivas Hyderabad”. “HR Sesha Srinivas” as referred by him in his email is the Head of HR department of Respondent No.7 and his name is NS Srinivas. His name is mentioned in the mail of the Applicant as he denied employment to the applicant. The same clearly establishes not only personal vendetta of the Applicant but also that the present Original Application is a motivated complaint against the Respondent No. 7. A copy of the email dated 28.10.2023 of the Applicant sent to Respondent No.7 company is annexed hereto and marked as ANNEXURE R7/12.



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6. It is submitted that the Respondent No. 7 has not only contractually employed the Applicant as a Vendor at its Company where it has hired the Applicant's school bus under a contractual agreement but has also provided employment to his sibling Mr. Rodda Praveen Kumar bearing Emp ID: 9619 who is working with Respondent No.7 since he joined the Jalgaon Grinding Unit in Management Staff on 1.06.2017 as Engineer and has since then has been promoted to Sr. Engineer- Electrical. The Applicant also runs a commercial complex in the village and this is the premise adjacent to the plant of the Respondent No.7 and not Applicant's dwelling unit, as claimed by the Applicant in his Original Application.
7. It is submitted that the Hon'ble Supreme Court has vide judgement dated 21.10.2022 passed in C.A. No. 2407 of 2021 in the case of State of Uttar Pradesh v Uday Education and Welfare Trust [2022] SCC Online 1469 held that when the credentials and bonafides of a litigant approaching the learned NGT are seriously raised, the same cannot be ignored. The Hon'ble Court held that the NGT should test the bonafides and credentials of applicants before permitting them to seek orders which have far reaching effects affecting the employment of thousands of persons and stopping investment in the state.

It is submitted that the Respondent No.7 Company currently employs 1950 persons, has invested huge sums of money and has generated



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revenue of approximately INR 79,32,57,72,984 (Devapur Plant) amount in the last 8 years of operation. It is submitted that frivolous complaints of such a nature as the present Original Application not only tarnish the reputation of a Company but also divert time and energy of the courts as well as the Company.

8. Without prejudice to the above, it is submitted that the only allegation with respect to environment raised by the Applicant is that the Company is discharging effluents into a Nallah adjacent to the Applicant's house because of which ground water has been polluted. The Applicant in support of his application has only produced certain photographs from which it is not clear that there is pollution being caused or if it is then whether the same is caused due to the activities carried on by Respondent No.7. It is submitted that the averments made hereinbelow would establish that the Respondent No.7 Company is not causing any water pollution as alleged and the same would establish that the Original Application is frivolous filed only with an intent to arm twist the Respondent No.7.
9. That based on the complaint of the Applicant to the Telangana State Pollution Control Board (TSPCB), the TSPCB inspected the premises of Respondent No.7 and collected water samples from the Nallah and the STP treated water on 26.09.2022. The report issued by TSPCB showed



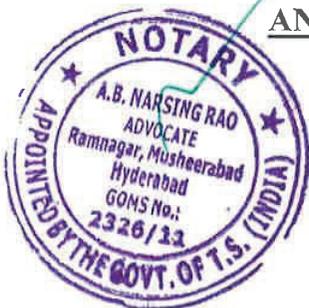
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that all the parameters were within the limits. Thereafter the complaint was closed. Copy of the analysis report dated 01.10.2022 of TSPCB of inlet and outlet of STP and sample collected from drain outside industry is annexed hereto and marked as ANNEXURE R7/13.

That thereafter, the Applicant again made a complaint to TSPCB on 22.06.2023, pursuant to which TSPCB again collected a sample on 05.08.2023. The report of TSPCB dated 19.08.2023, again shows that all the parameters were within limits. Copy of the analysis report dated 19.08.2023 of TSPCB of inlet and outlet of STP and sample collected from drain outside industry is annexed hereto and marked as ANNEXURE R7/14.

That thereafter, the Respondent No.7 had carried out test of the STP outlet water from MoEF & CC recognised laboratory from September 2023 to December 2023 in pursuance of the consent conditions of self compliance. The said test reports also showed that the parameters of the STP outlet water is within limits prescribed and therefore there is no question of any contaminated water seeping into the drain. Copies of the test reports of STP outlet water dated 25.09.2023, 25.10.2023, 25.11.2023 and 22.12.2023 are annexed hereto and marked as ANNEXURE R7/15 (COLLY).

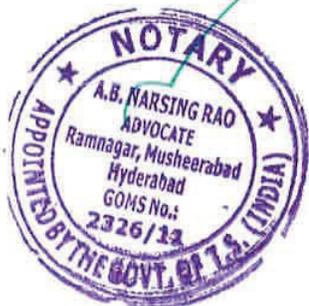


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It is pertinent to note that no other complaint of the Nallah or ground water being contaminated has been received from any other person other than the Applicant.

10. It is submitted that in any event, the Respondent No.7 Company is achieving Zero Liquid Discharge in its Devapur plant with respect to which the aforementioned Original Application has been filed. As stipulated in the specific condition no. 2 of the Environmental Clearance vide ref. F.No. J-11011/266/2007-IA II(I), dated 06.09.2009, Zero Liquid Discharge is adopted at Respondent No.7 Company site by utilizing the treated effluent & sewage for various applications like mill spray, quenching the bed ash from CPP, water sprinkling on the paved roads for dust suppression, and for plantation respectively.
11. Respondent No. 7 Devapur Plant, is an Integrated Cement Plant with three clinker manufacturing lines, cement mills, 2X25 MW captive power plant and employee township with amenities. On an average, based on Respondent No.7 Company's consumption, 2100 m³/Day of fresh water is required for all purposes. About 1400 m³/Day is used in the cement plant, 200 m³/Day is used in the CPP and 500 m³/Day is used in the township. All this fresh water is being sourced from the Jack wells near the Peddavagu nala and rainwater water harvested in the mined-out pits. Respondent No.7 obtained No Objection Certificate (NOC) from



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Ground Water Department; Government of Telangana under WALTA Act vide ref. TSGWD/MNCL/WALTA/NOC/IN/0001 and 002 dated 04.10.2024 for withdrawing 3600 m³/Day of water from 2 no's of Jack Wells. Overall plant water balance is represented in figure-1 given below:

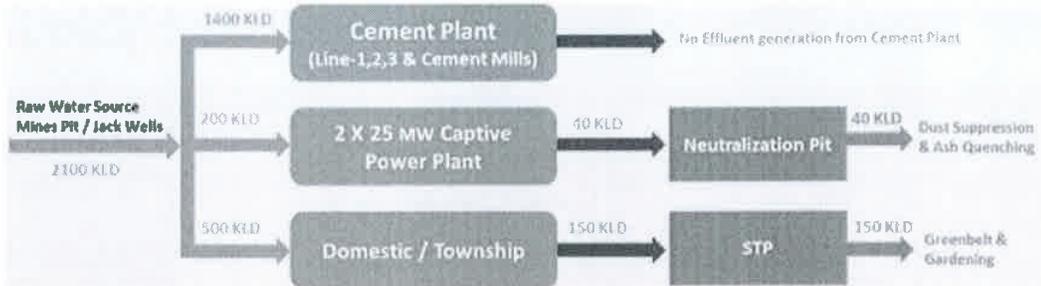
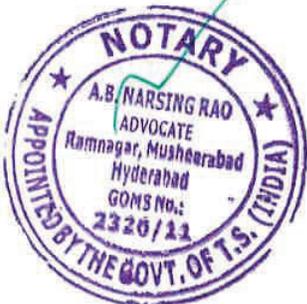


Figure – 1, Overall Plant Water balance

12. Further, the following section wise water balance demonstrates the compliance to zero liquid discharge requirement.

I. Cement Plant:

The modern Cement manufacturing process with Dry Kilns makes the cement industry a less water intensive one. Dry cement manufacturing process consumes water for mainly cooling and spraying. There is no effluent generated from cement plant operations. Overall water balance is given in Fig 2 below:



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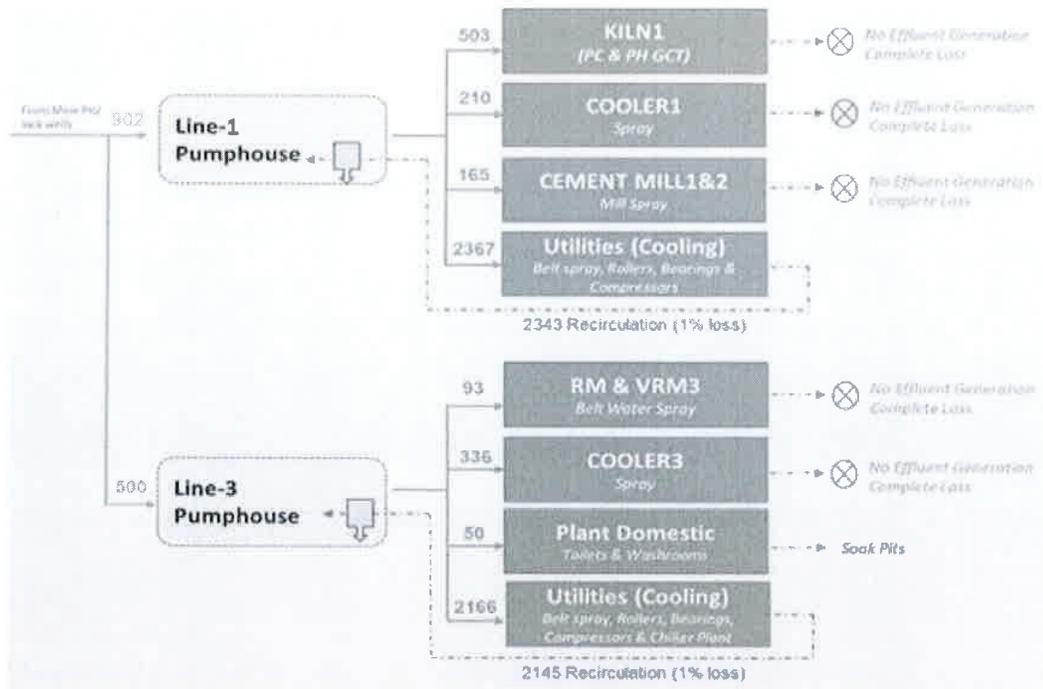
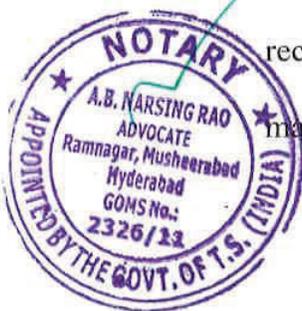


Fig 2: Water Balance – Cement Plant

As indicated in the Figure 2 above, after the initial water requirement, which is a onetime annual affair, the makeup water is required for day-to-day requirement for various utilities like Gas Conditioning Tower (GCT), Mill Spray, Cooler Spray and Equipment cooling. Utilities like GCT, Mill Spray & Cooler Spray will absorb the water completely and thus no water is released from these utilities. Water used for the equipment cooling of supporting rollers, trunnion bearings, Fans, Compressor houses and bearing houses are recirculated to the cooling tower at the pumphouse. These utilities will have 99% water recirculation with 1% evaporation losses and will be met through makeup water. Thus, Respondent No.7 Company’s net water



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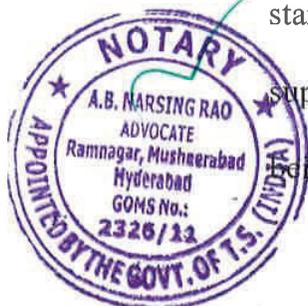
consumption is 1400 m³/day for cement plant operations. There is no effluent water generated from the operations of the cement plant as 99% of the water recirculated within the process with 1% of evaporation loss.

About 50 m³/day is used for industrial domestic (Washrooms & Toilets) purpose at various locations spread across the plant and sewage generated from the toilets and washrooms are routed to soak pits. There is no effluent being generated.

From the above it is evident that the Cement manufacturing process does not generate any wastewater and thus is complying with Zero Liquid discharge policy.

II. 2X25 MW Captive Power Plant (CPP)

The Captive Power plants of Respondent No. 7 are equipped with air cooled condensers. Due to this, the CPP requires very less water i.e., ~200 m³/day to meet requirement of various utilities like DM water generation (DM plant) and Cooling tower makeup. Effluent water about 40 m³/day is generated from the boiler blowdown, cooling tower blowdown and DM water plant re-generation. These effluents are collected in the impermeable concrete pits and neutralized to confirm the standards. After neutralization, treated effluents are used for dust suppression and road wetting within the CPP premises. There is no water being discharged beyond the boundary. Thus, the CPP operations are in



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strict compliance with Zero Liquid Discharge. Total water balance of CPP is given in Fig 3 below:

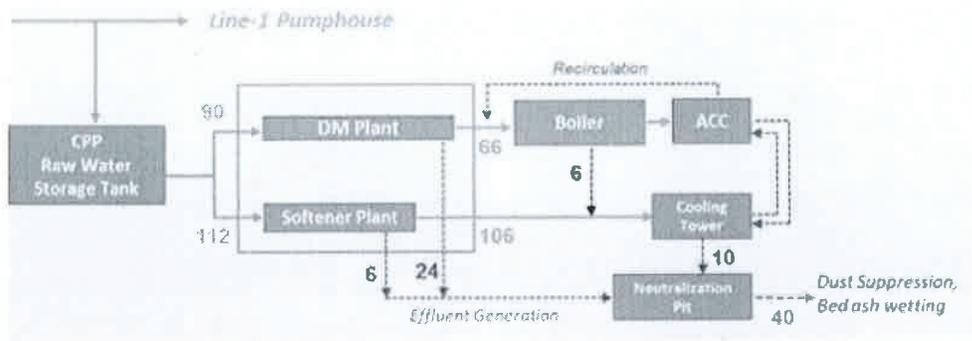
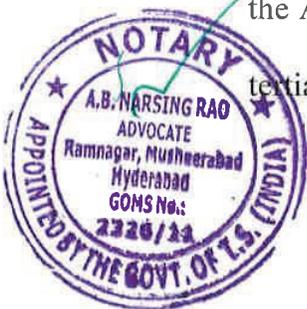


Fig 3: Water Balance – 2X25 MW CPP

The photographs of the air cooled condensers at captive power plant and photograph of treated effluent after neutralisation is annexed hereto and marked as ANNEXURE R7/16 (COLLY).

III. Employee Township & Amenities

Respondent No. 7 is having an employee township along with amenities like high school, guesthouse, bank, post office and provisional stores. The average Water consumption for the township & other amenities is 500 m³/day. About 150 m³/day of domestic sewage is generated from the township. Sewage water is channelized to 250 KLD capacity Sewage Treatment Plant (STP) for treatment and treated sewage is used for the plantation and gardening within the premises. STP was constructed on the Activated Sludge Process technology with primary, secondary, and tertiary treatments stages. Sewage quality is being regularly analyzed by



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the third-party laboratories. Separate sewage lines are established to avoid the contamination of rainwater or surface runoff during monsoon. From the above it can be noted that sewage from the employee township and utilities is utilized within the premises for various applications after proper treatment of sewage. The water balance of the Township & amenities is given in Figure 4 below. Thus, the township and amenities are in strict compliance with Zero Liquid Discharge.

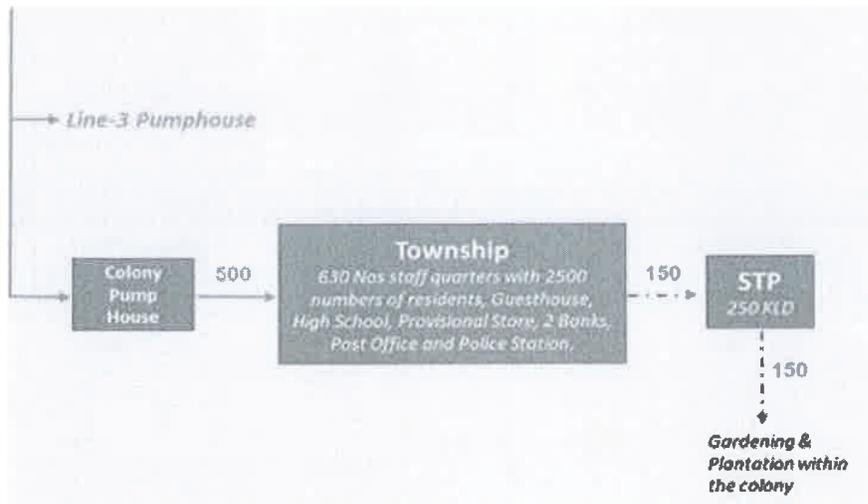
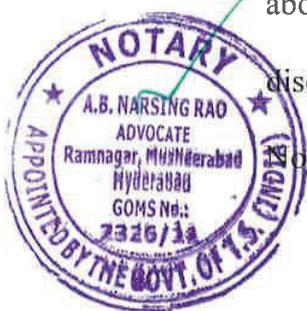


Fig 4: Water Balance – Township & amenities

The photograph of sewage treatment plant at the employee township of Respondent No.7 is annexed hereto and marked as ANNEXURE R7/17.

Therefore, Zero Liquid Discharge (ZLD) is achieved by adopting all the above methods. There are no treated or untreated effluents or sewage discharges beyond the premises. It may also be noted that Respondent No.7 is in the process of installing a Waste Recovery Boiler Power Plant

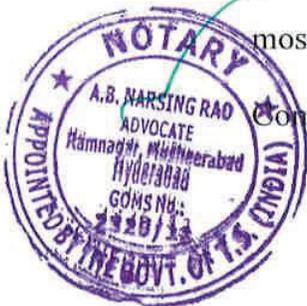


14 MAR 2024



which captures the heat from exit gases from the Kiln and produces the steam for power generation. After installation of the same, the specific water consumption of Respondent No. 7 will further improve due to the elimination of Gas Condition Towers (GCTs).

13. It is submitted that in any event, there are no chemicals used in the cement manufacturing process. An insignificant quantity (0.05%) of nonhazardous Grinding Aid Liquid (Performance Improver) is sprayed directly in the cement mill during grinding process. This is completely absorbed into the cement. Small quantities of chemicals like Sodium Hypo chlorite and Hydrochloric acid are used in the CPP for water treatment. Thus, it can be noted that there is no chance of chemical contamination of water.
14. It is submitted that in the cement plant & CPP all the raw materials and finished products are stored and handled in the closed sheds. Vacant and equipment surrounding areas are completely paved. Stormwater drains are established for all the material storage sheds. Rainwater or surface runoff is channelized to drains. There are 3 nos of natural streams passing the Respondent No. 7 Company colony premises whose natural path has been retained as it is. These stream's drains are seasonal and mostly live in monsoon season. After entering Respondent No.7 Company's colony, these drains connect to a pond which has some



14 MAR 2024

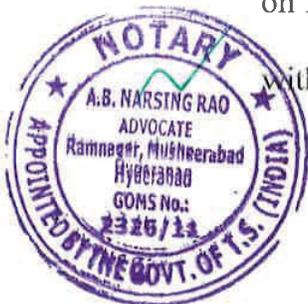


holding capacity. During monsoon season, runoff water enters from outside area through these streams drains and reaches the pond. Debris, sediments, and suspended solids are settled in the pond and fresh water only leaves the pond towards Maddimada village. The relevant photographs showing management of storm water drains and drain water are annexed hereto and marked as ANNEXURE R7/18 (COLLY).

15. It is pertinent to note that the point where the drain exits the premises of Respondent No.7 Company, the commercial complex of the Applicant is situated. As shown above, only natural rainwater water is flowing through the drains. No sewage is mixing with the drain water. The relevant photographs showing how no effluent is flowing into the drain is annexed hereto and marked as ANNEXURE R7/19.

In any event, the colony sewage water is collected and treated in 250 KLD capacity STP and 100% treated water is utilized for plantation and greenbelt development.

16. It is further submitted that Respondent No. 7 had on its own initiative requested a MOEFCC & NABL accredited laboratory (M/s Clean Enviro Labs) to test nala water near Maddimada. The sample was taken on 16 February 2024. The test results dated 22.02.2024, when compared with the test parameters of treated sewage discharge standards were



11 4 MAR 2024



found to be below the limits prescribed. Therefore, the sample collection was found to be “ok”. Copy of the sample report of Nala water near Maddimada dated 22.02.2024 of M/s Enviro labs is annexed hereto and marked as ANNEXURE R7/20 (COLLY).

17. It is submitted that there is no contamination of ground water as alleged by the applicant. It is submitted that Devapur limestone mine of M/s TSMDC Limited (operated by M/s Orient Cement Limited) is within 1 Km radius of the cement plant of Respondent No.7. The test report of the analysis of open well water and borewell water of the area carried out by MoEF & CC recognised laboratory on 22.09.2023 and 03.01.2024 showing that all parameters are within limits is annexed hereto and marked as ANNEXURE R7/21 (COLLY).

18. It is submitted that the Respondent No.7 has been regularly submitting six monthly compliance reports as per the conditions stipulated in Consent to operate and Environmental Clearance and hazardous waste authorisation order. The relevant authorities have not found any discrepancies or violations with respect to the same. TSPCB regularly inspects the premises of Respondent No.7 and has not found any violation of the environmental norms.



14 MAR 2024



19. The Respondent No. 7 Company has even contributed towards various CSR initiatives. Below is a Year-wise summary of CSR Expenditure at Devapur from FY 2018-19 to FY 2022-23:

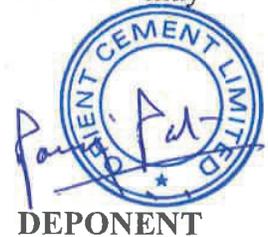
Particulars	2018-19	2019-20	2020-21	2021-22	2022-23
As Per Financial=>	INR 50370435	INR 49126651	INR 41753386	INR 33452837	INR 57944804

The Respondent No.7 as an environmentally responsible corporate citizen which has undertaken various sustainable measures for reducing fossil fuel, reducing emissions, adopting latest dry process technology to achieve energy efficiency and decrease usage of water, adopting various environmental control measures and contributing to proper waste management.

20. In view of the aforesaid, it is submitted that the aforesaid application may be dismissed as being frivolous and have no merits and costs may be imposed.



14 MAR 2024



DEPONENT

VERIFICATION

I, the deponent above named do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from.

Verified at Hyderabad on this the 14th day of March, 2024



DEPONENT



ATTESTED
A.B. Narsing Rao
A.B. NARSING RAO
SOMs No: 2326/11 T.S. B.SC., LL.B
ADVOCATE & NOTARY
↓ No. 1-7-631/2/E, Gemini Colony, Ramnagar,
Musheerabad, Hyderabad-500 048. T.S. India

11 4 MAR 2024

ORIENT CEMENT

(PROPRIETORS : ORIENT PAPER & INDUSTRIES LIMITED)
AZAD ROAD, MANCHERIAL-504 208, ADILABAD DIST (A.P.)

3rd September 1980

Shri Rodda Ramesh
S/o Shri R. Peddulu
Maddinada, Devapur Post
Via : Kalyan Khani
Adilabad District

Dear Sir,

In compliance with the supplemental agreement to the agreement under Sec.41 of the Land Acquisition Act, dated 1st January 1980 and the Letter No. D7/88/80 dated 10th July 1980 of the District Collector, Adilabad, Andhra Pradesh and with reference to your application dated 3rd Sept 80, we are pleased to take you in the Company as a Trainee on a stipend of Rs.8.50/- (Rupees: Eight and paise fifty only) per day (all inclusive) with immediate effect.

Other terms and conditions are as per Company's rules which are in vogue now and as changed from time to time.

Yours faithfully,
for ORIENT CEMENT
Props: Orient Paper & Industries Ltd.


VICE-PRESIDENT (COMPL)

c.c. to:
Personnel Department
Accounts Department

R. Ramesh

3/9/80

REGD. OFFICE : BRAJRAINAGAR, ORISSA

28
ORIENT CEMENT

(PROPRIETORS : ORIENT PAPER & INDUSTRIES LIMITED)

MANCHERIAL OFFICE
AZAD ROAD, MANCHERIAL-604 208 (S.C. RLY)
(ADILABAD DIST-A.P.) PHONE: 37

PLEASE REPLY TO
P.O. DEVAPUR CEMENT WORKS-604 218
VIA-MANCHERIAL (S.C. RLY)
(ADILABAD DIST-A.P.)
PHONES: DEVAPUR 22 & 35
(BELLAMPALLI/MANCHERIAL EXCH.)
CABLE: ORCEM MANCHERIAL

Date: 31.9.84

OFFICE ORDER

The services of Shri Rodda Ramesh,
T. No. 1009 Designation Mazdoor,
have been confirmed with effect from 1st January '83.


VICE-PRESIDENT

To
Shri Rodda Ramesh,
T. No. 1009.

R Ramesh

HYD. OFFICE : NO. 4 SRINAGAR COLONY HYDERABAD-500 873 (A.P.) TEL : 223280 GRAM : 'ORCEM' TELEX : 0156-584
REGD. OFFICE : BRAJRAJNAGAR 'ORISSA'

(T.C.)

ANNEXURE R7/2

Date: 28th February 2023.

To,
The President
Orient Cement Works
Devapur
Kasipet – 504218

Respected Sir,

Sub: Request for son employment of Sri. Rodda Ramesh S/o. Rodda Peddulu to Rodda Ravi Kumar S/o. Rodda Ramesh – Regarding

We bring to your kind attention that Sri. **Rodda Ramesh** S/o. Rodda Peddalu was the one of the land looser while establishing the Orient cement factory in the year 1985. In this context OCC has provided the employment and appointed as Mazdoor in mines department.

Subsequently he has completed his entire service in the Organisation and retired on 30th September 2020 as a Mazdoor. Accordingly, my father & my brothers has no objection to provide the same employment to me and they have No objection for providing the employment to me.

In this regard I request you to kindly provide the employment at earliest as I am facing the financial hardships.

Request you to acknowledge the receipt of this letter.

Yours Faithfully

Rodda Ravi Kumar S/o. Rodda Ramesh.
R/o. Maddimada Village, Kasipet Mandal.

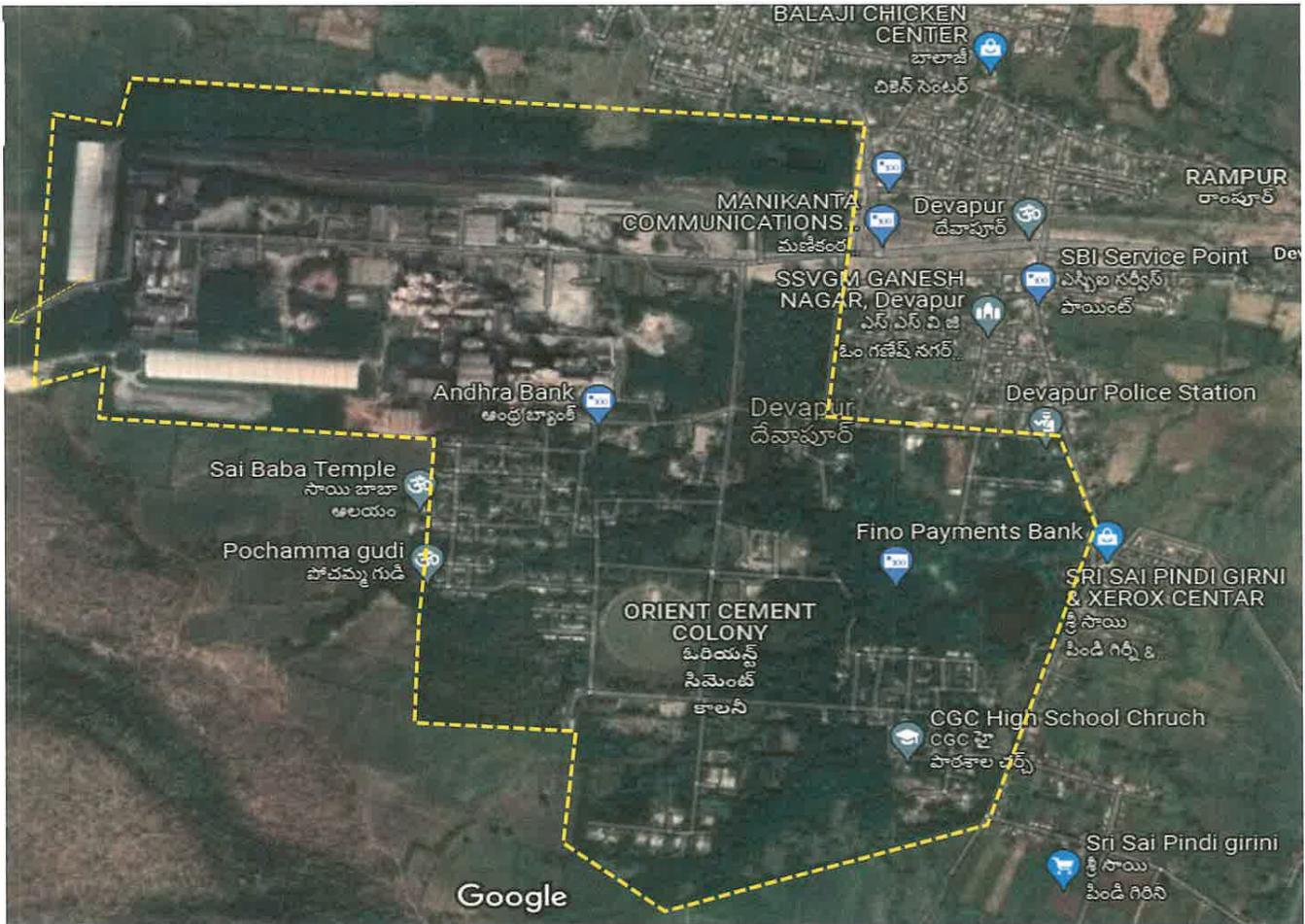
(T.C.)

ANNEXURE R7/3 (Colly)

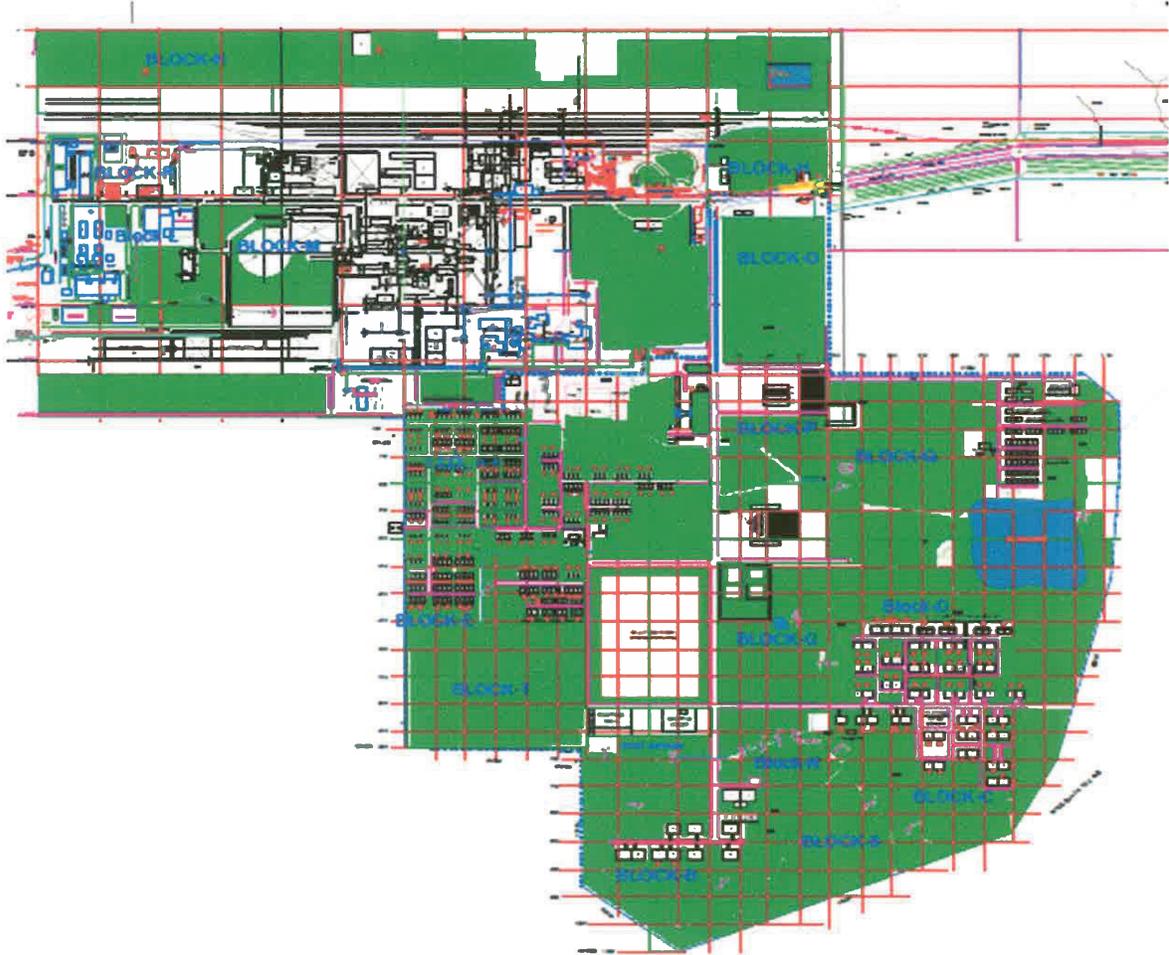
Cement Plant & Colony

	Area, Ac	Saplings Planted (Plant & Colony)	Survival Rate%
Plant & Colony Area, Ac	425.91		
Built-Up Area, Ac	85.72		
Greenbelt Up to 2016-17	244.3	158795	80
2017-18	0.370	126	85
2018-19	0.000	0	85
2019-20	0.000	0	85
2020-21	0.660	1000	90
2021-22	0.463	300	95
2022-23	0.390	250	95
2023-24	0.080	50	100
Total	246.26	160521	89
Green Cover (%)	57.821		

Google map showing plant layout with greenbelt



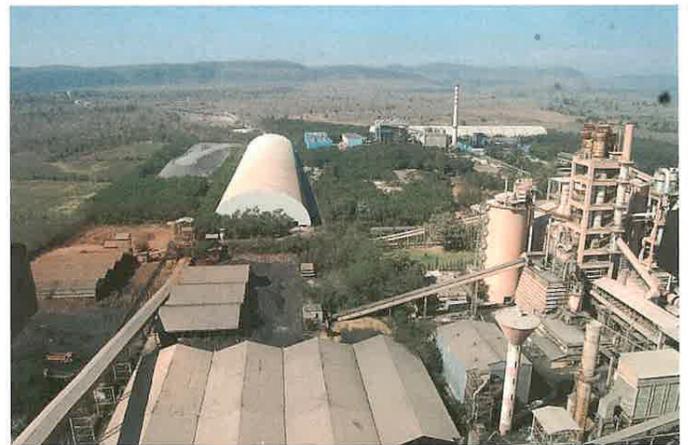
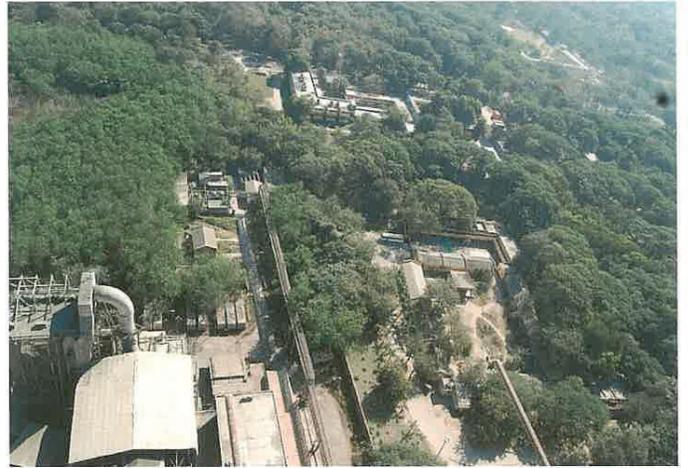
Plant layout showing greenbelt details

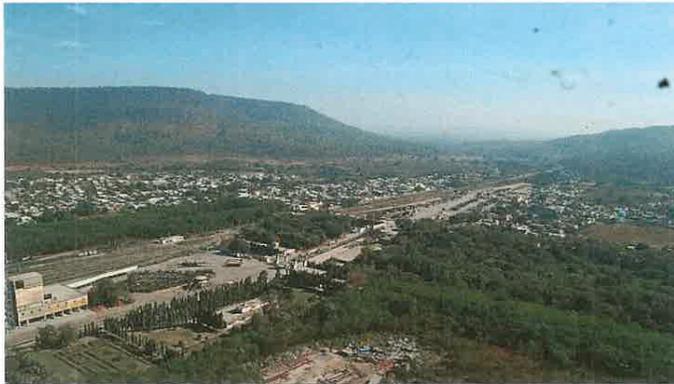
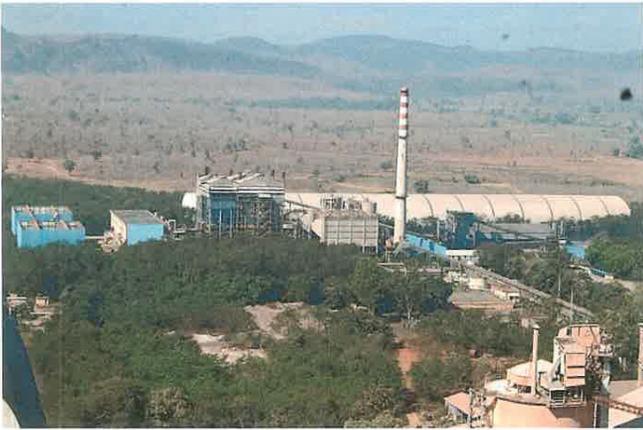












**PLANTATION TAKENUP BY OCL UNDER HARITHA HAARAM –
SALPAL VAGU PLANTATION 38**



**PLANTATION TAKENUP BY OCL UNDER HARITHA HAARAM –
SALPAL VAGU PLANTATION 39**





Rc.No.2146/2022-F7(A)
Dated:12.09.2022

Office of the Forest Divisional Officer,
Mancherial.

Sri Vinay Kumar Sahu,A.C.F.,
Forest Divisional Officer.

* * *

Sub:- TSFD-WALTA ACT - Online application received (online module) from OCC Ltd., Devapur represented by Sri.P. Shivashankar Praad, C/o. OCC Devapur for felling of (48) No's Non-Exempted trees at Sy.No.84 & 57 in Acres 3.80, in Devapur Village of Kasipet (M) Mancherial District- Which is falling Devapur Range Jurisdiction – Permission accorded by the District Collector Mancherial- Instructions issued - Reg.

Ref:- 1.District Collector (M) File No. DCOMNC-D4A0434/417/2022-D Sec-DCO, Dt.19.08.2023.
2. DFO Mancherial Rc.No. 3345/2022/D4 Dt. 28.08.2023

&&&

A copy of the above reference 1st and 2nd cited are enclosed herewith.
Personal attention of the Forest Range Officer, Devapur is requested to follow the instructions issued by the District Collector Mancherial vide reference 1st cited and report on compliance of the conditions stipulated to this office immediately.

Therefore, the Forest Range Officer Devapur shall follow the following Rules and Guidelines as per Go Ms.No. 23, dt 05.07.2017

PROCEDURE FOR WORKING OF TREE GROWTH IN THE PATTI LANDS SITUATED IN SCHEDULED AREA TO WHICH CHAPTER III-A OF TELANGANA FOREST ACT, 1967 IS APPLICABLE.

In such cases the procedures as laid down in Chapter III-A of the Telangana Forest Act, 1967 and Telangana Preservation of private Forest Rules, 1978, shall be followed by obtaining prior permission from the District Collector, as is being followed.

45. Entire process for Tree Felling Permission till according Tree Transit Permission shall be web enabled and at no stage Applicant will be required to visit any of the Forest Department Offices or meet officers in person.

46. Above procedure also required to be followed for other cases of request of individual, public or private organisation for tree felling/Transit Permission /Transit Permit.

1. After felling of the growth, the Person/Firm/Company shall prepare the list of timbers obtained i.e., logging list species wise, Log wise duly serially numbering (as per example if there are 3 pieces obtained from tree no.32, by giving numbering as 32/1, 32/2, 32/3....) as well as fire/faggot/root wood, and bamboo, if any, in ANNEXURE-VIII through TS-iPASS or forest department website.

2. An amount of Rs.500.00 (Rupees Five Hundred Only) towards application fee and Transit Permit Fee shall be paid separately for each permit as per Telangana Forest Produce (Transit) Rules, 1970 online through the department's website or through TS-iPASS Common Application Form. A system generated receipt shall be made available to the applicant towards the fee paid.

3. The timber to be transported shall be digit numbered, firewood shall be stacked in regular shaped stacks e.g. square or rectangular stacks.

4. The timber and firewood etc., so obtained, shall be physically verified by the Forest Section Officer, Forest Range Officer, and Forest Divisional Officer/District Forest Officer /Designated Officer, before Transit Permits are issued by the Forest Divisional Officer/ District Forest Officer/Designated Officer, in the same manner as mentioned in paras 8 to 10 above, i.e., 100% check by Forest Section Officer deputed for the purpose, 10% check by the FRO covering the entire area and 10% by the Forest Divisional Officer/ District Forest Officer if the area exceeds 2.00 ha in extent.

5. The timber and firewood etc., should be stored only at the site of extraction. Normally no permission for intermediate Depot shall be granted for this purpose.

6. Time Limit to inspect the material at felled site by the Forest Section Officer and submitting report to Forest Range Officer.

Sl. No	Quantity in Cum	No. of working days (for TS-iPASS applications)	No. of working days (for dept. website applications)
1	0-10	3 days	6 days
2	10-20	5 days	10 days
3	20-30	7 days	14 days
4	30-50	10 days	20 days
5	50-100	14 days	28 days
6	Above 100	30 days	60 days

7. After verification/test check, inspection report of the Forest Range Officer in the prescribed **Annexure-IX** shall be submitted to the Forest Divisional Officer/ District Forest Officer concerned online within four working days in case of TS-iPASS and within one week through forest department website, duly indicating the number of permits required for transportation of Forest Produce.

8. Scanned copy of inspection report shall be sent to the applicant on his registered e-mail address within (48) hours apart from SMS alert in case of TS-iPASS and within one week in case of forest department website.

9. All the expenses towards labours for test checking will be borne by the applicant.

10. On receipt of inspection report of the Forest Range Officer and upon physical verification of the timber, fire wood etc., obtained on felling and conversion at site, the required number of transit permits for removal of the Forest Produce, the Forest Divisional Officer/District Forest Officer/Designated Officer will accord Transit Permission within four working days of receipt of the inspection report in case of TS-iPASS and within one week in case of forest department website. The order of the Transit Permission issued by the Forest Divisional Officer/District Forest Officer/Designated Officer in the prescribed as per the **Annexure-X** will be scanned and uploaded on the website within two working days (48 Hours) and simultaneously copy of order will be sent to the applicant through e-mail. The applicant shall transport felled material / forest produce only after receipt of Transit Permit (T.P/T.Ps) in Triplicate per each vehicle issued by the competent authority with his hammer mark affixed on timber and Transit Permit.

11. All the transit permits should be written in triplicate, using two sided carbon papers for entries on duplicate and triplicate copies of T.Ps. In no case, separate entries shall be made on the original, duplicate and triplicate copies of the T.Ps. 35. All the columns of T.P should be filled in clearly. Validity period of the T.Ps should be kept at the minimum possible. The route shall be mentioned clearly in the Transit Permit.

12. The original T.P should accompany the vehicle carrying the forest produce; the duplicate should be sent to the Forest Divisional Officer/District Forest Officer/Designated Officer within 48 hours of its issue and the triplicate retained in the permit book.

13. The transit permit shall be accompanied by an attested (not a Xerox copy) copy of the proceedings of the District Forest Officer/Forest Divisional Officer.

14. The permits shall be issued by the Forest Section Officer/Forest Range Officer after the timber is loaded into the Lorries/ Vehicles.

15. After completion of transport of forest produce, the Forest Range Officer should submit a Completion report to the Forest Divisional Officer/District Forest Officer/Designated Officer giving details of the produce transported and number of T.Ps utilized, duly returning the used and unused T.Ps. Copy of the C.R should be marked to CF/PCCF if felling permissions are issued by them.

16. The tree Transit permission accorded under TS-iPASS or forest department website shall be posted on the website for the Department in public domain and made available for viewing by the 3rd party.

17. For the material Exempted under Telangana Forest Produce (Transit) Rules, 1970, the person/firm/company/applicant has to submit the details of material felled/converted at site and details of material to be transported to the Forest Divisional Officer/District Forest Officer/Designated Officer/FRO for information.

18. The Forest Range Officer Devapur shall ensure that User Agency maintain the same records 2, 3, & 4 Register and Daily Felling Register and grant permits only on application user agency

The Forest Range Officer, Devapur is hereby instructed to monitor the works during the felling of Non-exempted (48) Nos trees and he shall also maintain Felling register, if any violation are noticed the Pattedar, Forest Range Officer and concerned staff will be held responsible for further consequences

Encl: (A/a)

Sd/-Forest Divisional Officer,
Mancherial.

To
Sri.P. Shivashankar Praad, C/o. OCC Devapur

Copy submitted to the District Forest Officer Mancherial for favour of kind information
Copy to Forest Range Officer, Devapur is requested to keep in watch whether the above mentioned conditions as per G.O.Ms.No.23EFS&T(For.I) depot. Dt:05.07.2017 are fulfilled by the applicant before the commencement of the felling of trees.

// T.C.B.O //

Supintendent

12/9/2023

3345 dt 29.09.2022

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

Re.No. 3345/2022/D-4
Dated: 28.08.2023

5866
02/09/2023



Shiv Aasheesh Singh T, I.F.S.,
District Forest Officer,
Mancherial

f7A

Sub: - TSFD-WALTA Act- Online application received from OCC Ltd., Devapur Represented by P. Shivashankar Prasad, C/o OCC Devapur for felling of (48 Nos) of Non-exempted trees at Sy. No. 84 & 57 in Acres 3.80 in Devapur village of Kasipet (M) Mancherial District – which is falling in Devapur Range jurisdiction Report submitted-Permission accorded by the District collector Mancherial-Instructions issued- Reg.

Ref: - 1. District Collector (M) File No.DCOMNC-D4A0434/417/2022-D SEC-DCO Dt 19.08.2023

A copy of the above reference is communicated here with. The Forest Divisional Officer, Mancherial is requested to follow the instructions issued by the District Collector Mancherial and submit report on compliance of the conditions stipulated to this office immediately.

Encl (A/a)

Sd/-District Forest Officer,
Mancherial

To
The Forest Divisional Officer, Mancherial

//T.C.B.O

Superintendent

28/08/23

Red
26/8/23

File No.DCOMNC-D4A0434/417/2022-D-SEC-DCO

ANNEXURE VI
FORM-14**PERMISSION FOR FELLING TREE/TREES UNDER WALTA 2002, WALTA RULES 2004 and amendments issued therein Application Number:**

(Upon entering of the application number the details from 1 to 6 will be filed automatically)

Permission is hereby accorded to cut tree/trees as detailed below subject to following conditions:

1. Name of the Applicant/firm/company: Orient Cement Company Ltd,
Devapur
2. Fathers Name : -----
3. Age in completed Years : -----
4. Complete postal address of the Applicant :
Orient Cement Company Ltd.,
Devapur, Devapur(v), Kasipet
(M), Mancherial District-
5042018.
5. Contact number of the Applicant :
a. Phone :9703918099
b. Mobile :9866677963
6. Address of premises of felling tree/trees (Agency) :Sy.No.84 & 57 of Devapur
village of Kasipet Mandal,
Mancherial District.

7. No. of tree/trees permitted to be felled is forty eight (48) only.

S.No.	Species	No.of trees permitted to be felled	Anticipated timber (In Cubic Meters)	Anticipated Firewood/Rootwood/ Faggot (In tons)	Poles (In Nos.)
1	Burugu, Red Cotton Tree, Semal	2	0.163025	0.543416667	0
2	Gumpena	6	0.338375	1.127916667	4
3	Chinduga, Ceylon Rosewood	3	0.881825	2.939416667	0
4	Somi, Somitha,Rohan	5	0.32945	1.098166666	1
5	Neeruddi	9	0.997475	3.3249196667	2
		1	0.0729	0.243	0

File No.DCOMNC-D4A0434/417/2022-D-SEC-DCO

8	Togaramogili	5	0.421025	1.403416667	1
9	Bahuinia racemosa	8	0.704975	2.349916665	4
10	Sara	1	0.0289	0.096333333	1
Total		48			

8. Forty eight (48) number of plants shall be planted within (30) days of the felling of the trees.
9. Felling shall not be carried out before inspection, bending with red paint by the concerned officials.
10. In case of failure to take-up plantation, plantation shall be raised at the cost of applicant.
11. The felled material shall not be moved from the stump of the tree, the logs extracted shall be serially numbered for each tree by giving numbers like 10/1, 10/2, 10/3 etc for tree number 10
12. The applicant shall not transport the timber/pole/firewood obtained from felled trees without prior permission from the concerned Forest Divisional Officer/District Forest Officer/Designated Officer and without valid transit permit under Telangana Forest Produce (Transit) Rules, 1970.

Place:Mancherial
Date:19/08/2023

Sri.Badhavath Santhosh, I.A.S.,
Designated Officer,
Water, land and Tree Authority
(With Seal)

(T.C.)

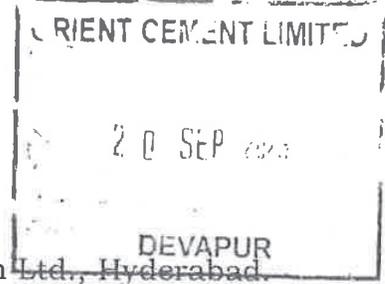
**JAKKULA ASSOCIATES**

Plot No.2, Road No.6, Trimurthy Colony, Mahendrahills. East Marredpally, Secunderabad-500026.

13-09-2023,
Hyderabad.

To,

1. The Secretary, Government of India,
Ministry of Mines, Shastri Bhawan, New Delhi
2. The Director of Mines and Geology, Hyderabad,
Telangana State.
3. The Vice Chairman & Managing Director,
Telangana State Mineral Development Corporation Ltd., Hyderabad.
4. The Project Officer, Mancheriyal District,
Telangana State Mineral Development Corporation Ltd., Hyderabad.
5. The District Collector, Mancheriyal District.
6. The Project Officer, ITDA, Utnoor.



Sub: Implementation of Sec. 9 & 9B of the Mines and Minerals (Development and Regulations) Act, 1957 in collecting the Royalty for Major Minerals being excavated by the M/s. Orient Cement company as per the Section 3(e) of the MMDR Act, 1957 vide., GOI notification: S.O.423 (E)., Dt. 10-02-2015.

Dear Sir/s,

I'm concern for my Client namely Rodda Ravi Kumar S/o. Rodda Ramesh, R/o. H.No. 11-69, Maddimada, Devapur, Kasipet Mnadal, Mancheriyal District. Accordingly. I issue this Legal Notice for your kind perusal and appropriate action in accordance with law.

1. It is submitted that, my client is a permanent resident of Maddimada, Devapur and his village is a directly affected area i.e., direct mining-related operations such as excavation, mining, blasting, beneficiation and waste disposal (overburdened dumps, tailing ponds, transportation corridors etc., are located pertaining to M/s. Orient Cement company, Devapur, Mancheriyal District. It is further submitted that, the said M/s. Orient Cement Company is mining the Limestone which a Major Mineral form the said Devapur and surrounding Village. It is further submitted that, my client family is an

J. Sridhar
JAKKULA SRIDHAR

Advocate
994944404 | 8008001272

sridharjakkula1@gmail.com | lilianrebekah7@gmail.com

affected family as per Pradhan Mantri Khanija Kshetra Kalyan Yojana (PMKKKY). As per Orders in No.16/7/2015-M.VI(Part) Government of India, Ministry of Mines Dt. 16-09-2015 the Central Government made mandate to empower and improve the standard of living of people mining effected areas by providing social and infrastructure needs of the population and area through District Mineral Foundations from the funds accruing in terms of the MMDR Act, 1957.

2. It is submitted that, as per the information provided by the Telangana State Mineral Development Corporation Limited in Lr.No. TSMD/RTIA/HRD3/5635/2B/IV/2018/1768 Dt. 11-12-2018 it is evident that the M/s. Orient Cement Company is mining Limestone in Devapur of Mancherial District and the Telangana State Mineral Development Corporation Limited is only charging Rs. 20/- per tonne from the year 2017 onwards earlier it only charged Rs. 10/- per tonne which contrary to the Sec. 9 of the MMDR Act, 1957. As per Sec. 9 of the MMDR Act, 1957 every mining lease holder needs to pay royalty for the major minerals removed or consumed as per the royalty specified in the Second Schedule of the MMDR Act, 1957. Further, the rates of the royalty on minerals are revised from time to time under Sub Sec. (3) of Sec. 9 of the MMDR Act, 1957. The Royalty rates for major minerals were last revised vide Notification No. G.S.R. 630 (E) Dt. 01-09-2014 as per the said notification the royalty on Lime Stone to be charged @ of Rs. 90 per tonne.

3. It is submitted that, the Telangana State Mineral Development Corporation is charging very minimal of Rs. 20 Per tonne from the M/s. Orient Cement Company; contrary to the central government notifications, only to aid and support M/s. Orient Cement Company from evading payment of royalty to the Government of Telangana. By the action of the Telangana State Mineral Development Corporation Limited, Crores of Rupees of the State Exchequer being diverted and the private corporate individual enjoying the said money by excavating natural mineral of the State.

4. It is submitted that, my client on several occasions questioned regarding the same with the Telangana State Mineral Development Corporation but the officials remained silent for the reasons best known to themselves. It is the duty of the Director of the Mines &

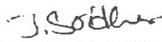
S. Sridhar.
JAXKULA SRIDHAR
 Advocate

Geology and Telangana State Mineral Development Corporation to collect the Royalty @ Rs. 90 per tonne from the M/s. Orient Cement Corporation as per the rules in vogue. By the action of the officials in not collecting the royalty as per norms will adversely affect the affected people of affected areas as per the orders passed in No.16/7/2015-M.VI(Part) Government of India, Ministry of Mines Dt. 16-09-2015 by the Central Government.

Therefore, through this Legal notice on behalf of my Client; I call upon you all officials to collect the royalty from the M/s. Orient Cement Company, Devapur, Mancheriyal District @ of Rs. 90 per tonne for mining Lime Stone as per Notification No. G.S.R. 630 (E) Dt. 01-09-2014 issued by Central Government in terms of Sec. 9 of the MMDR Act, 1957 and implement the Pradhan Mantri Khanija Kshetra Kalyan Yojana (PMKKKY) scheme to the directly affected areas through District Mineral Foundations within Seven (7) from the receipt of this Legal Notice. Filing-which my client will be constrained to file appropriate Legal Course for non-implementation of rules in vogue.

Hence this Legal Notice.

Yours truly,


(Jakkula Sridhar)
Advocate – High Court of
Telangana
JAKKULA SRIDHAR
Advocate

Encl:

1. Information provided by the TSMDC Dt. 11-12-2018.
2. Rates of Royalty for major Minerals as per GoI Notification S.O.423 (E)., Dt. 10-02-2015.

Copy to.

✓ M/s. Orient Cement Limited.



**TELANGANA STATE MINERAL
DEVELOPMENT CORPORATION LIMITED**
(A State Government Undertaking)

An ISO 9001:2015 Corporation
Sri P. Panduranga Rao,
General Manager(HR)/
Ex ZPTC & MPP,
Public Information Officer.



**Department of Industries & Commerce
Government of Telangana**

6-2-915, HMWSSB Premises, Rear block,
3rd Floor, Khairatabad Hyderabad - 500 004 T.S.
Off. 040-23323150, Fax. 040-23373155.
Email: tsmcdcltd@gmail.com, mdccltd@telangana.gov.in
www.tsmcd.telangana.gov.in
The CIN of the Company is U14220TG2014SGC095923

To,
Sri Rodda Ravi Kumar,
S/o. Ramesh, H.No.11-69,
Maddimalla, Devapur,
Kasipet, Mancherla
Cell.No.9989503708.

LT. No.TSMDC/RTIA/HRD3/5635/2B/IV/2018/1268 Dt. 11.12.2018.

Sir,

Sub: TSMDC - HRD - RTIA - Application of Sri Rodda Ravi Kumar, Kasipet of Mancherla - Request for certain information under RTIA - Available information furnished - Reg.

Ref: Application of Sri Rodda Ravi Kumar, Kasipet of Mancherla, received by PIO on 12.11.2018.

** **

With reference to your application cited, we furnish here with the available information in seriatum:

Point 1: M/s. Orient Cement has paying Royalty to TSMDC from June 2nd- 2014.The details are mentioned below:

Telangana State Mineral Development Corporation Limited						
Details of Limestone Production in MT Vs Amount Paid by OCL for the year 2014-15 to 2018-19						
	Sl.No	Month	Year	Production(MT)	Escot Charges	Total Escot Charges Payable/ Paid.
Point 1 (a)	1	2nd June 2014- March 2015	2014-15	3392319	10	33923190
	2	April 2015- March 2016	2015-16	3935000	10	39350000
	3	April 2016- March 2017	2016-17	3852982	10	38529820
	4	1st April,2017 to 30 th April, 2017	2017-18	400306	10	403060
	5	1st May 2017 to 21st May 2017		205020	10	
	6	22 nd May 2017 to 31 st May, 2017		114571	20	4341620
	7	June 2017 to 30th June, 207		302618	20	6052360
	8	July, 2017 to Mar-2018		2995482	20	59909640
	9	April, 2018 to Nov,2018	2018-19	2672533	20	53450660
		TOTAL		17576361		235960350
Point 2	The M/s. Orient Cement has paying to Mining affected areas.					
Point 1 (b)	The M/s. TSMDC Ltd. have Mining lease execution up to 2029					
Point 1 (c)	At Mancherla & Other related Departments					
Point 2	The above question not applicable to TSMDC Ltd.					
Point 3	The above question not applicable to TSMDC Ltd.					

Thanking you,

General Manager (HRD)
Public Information Officer

Copy to

V. S. R. P.
C. E.

(TAC)

ANNEXURE R 7/6

By RPAD.

GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES AND GEOLOGY

Letter.No.15425/R3-3/2012

Dated:17.10.2023

From
Smt P Katyayani Devi, IAS,
Director of Mines & Geology
2nd Floor, My home Sarovar Plaza,
Adarsh Nagar, Secretariat Road,
Hyderabad.

To
Sri Jakkula Sridhar,
Advocate-High Court of Telangana,
Plot No.2, Road No.6, Thrimurthy
Colony, Mahendra Hills,
East Maredipally,
Secunderabad-500 026.

Sir,

Sub:- Mines & Minerals – Mining Lease for Limestone in Devapur Village, Mancherial District – Implementation of Sec 9 & 9B of Mines and Minerals (Development and Regulations) act, 1957 in collecting of Royalty for Major Minerals being excavated by the M/s. Orient Cement Company as per the Section 3(e) of the MMD&R Act, 1957 vide, GoI Notification S.O.423(E), dated 10.02.2015 – Reply furnished – Reg.

Ref:- Mail message dated 03.10.2023 from SO(M.VI), Ministry of Mines Government of India alongwith representation dated 13.09.2027 from Jakkula Sridhar, Advocate – High Court of Telangana.

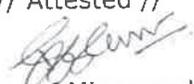
Apropos to the subject and reference cited it is to inform that as per Section 9 of MMDR Act, 1957, the Limestone available in the subject area is other than L.D. Grade. Accordingly, the Royalty is Rs.80 per Metric Tonne as envisaged in the GSR.630(E), Dt:01.09.2014, but not Rs.90 per MT. The same is paid to the State Government by M/s Telangana State Mineral Development Corporation Limited.

Further, the Rs.10 per MT/Rs.20 per MT mentioned therein, is being collected by M/s Telangana State Mineral Development Corporation Limited from M/s Orient Cements Ltd towards the Escort Charges which is in addition to Royalty of Rs.80 per MT for Limestone.

This is for your information.

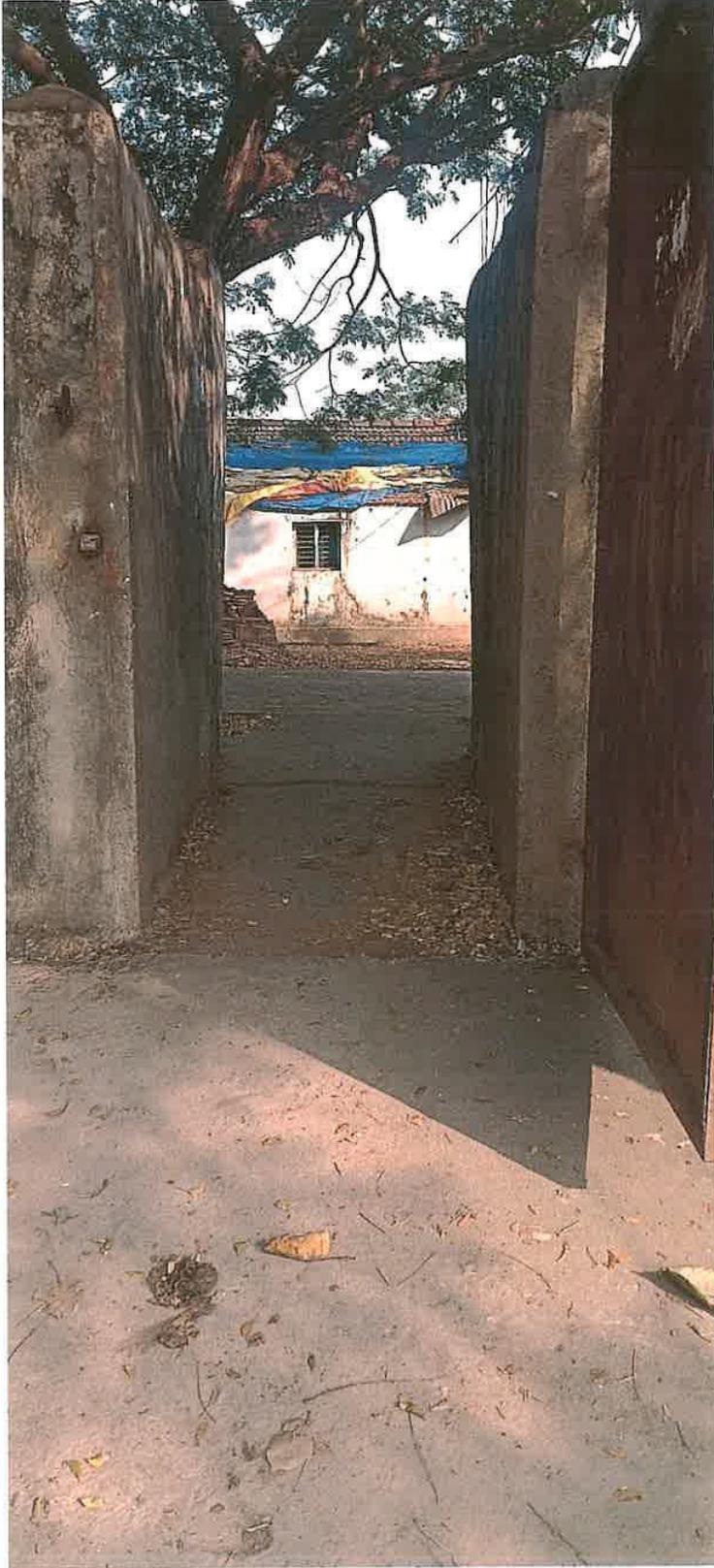
Yours faithfully,
Sd/- P. Katyaya Devi, IAS
Director of Mines and Geology

// Attested //


for Director of Mines and Geology

Copy submitted to the Director, Ministry of Mines, GoI for favour of information.

(T.C.)

ANNEXURE R-7/7



The above two pics are of Maddimada gate (small gate) which remains open during school and office opening and closing hours only.



The above pic is of our main gate from where not only the employees but also the villagers and other outsiders come to plant and colony.
This gate is open 24X7.

ANNEXURE 7/8Application for the Information

DATE: 5-10-2023

Public Information Officer/Central Information Officer

Name of the Office: Forest Range Office, Devapur

Public Information Officer: Forest Range Officer, Devapur

According to the RTI Act 2005, Sec 6(1), following information as per the Sec 4(4), in every page as per the Sec 2(J) (E) certify in Telugu language and resolve according to the Sec 5(3).

Information required:

One (1) Km. land between Orient Cement located in Gram Panchayat, Devapur, Kasipet (M), Mancherial (D) and TSMDC Ltd. Mining. (to whom does the land belong to? Whether to company or TSMDC?)

Orient Cement has installed conveyor belt, CC road and water pipeline in between TSMDC Limestone mining and the company. Who has given permission for this. To install conveyor belt Environment board has given permissions or not.

Application cost Rs. 10/- (Cash/Indian Postal Order/Court fee stamp/Challan/Demand Draft/Cheque) : According to – Telangana Information Right Rules – 2005

Signature of the Applicant

RODDA RAVI KUMAR

Address of the Applicant

RODDA RAVI KUMAR S/O RAMESH
H.NO. 11-69 MADDIMADA (V)
DEVAPUR (P), KASIPET (M)
MANCHERIAL (DIST), 504218-TS
CELL NO. 9989503708

(T.C.)

ఓరియంట్ కంపెనీలో మైనింగ్ లీజుపై స్థానికుల వ్యతిరేకత

- ఈ నెల 15న ఓరియంట్ కంపెనీ మైనింగ్ లీజు ప్రజాభిప్రాయ సేకరణ
- పాత పోతులు లిమిటెడ్ చేత చేపట్టాలని స్థానికుల డిమాండ్
- ఓరియంట్ మైనింగ్ లీజుపై తీవ్ర వ్యతిరేకత
- రాజకీయ నేతలు, యూనియన్ల నేతల స్పందించడం లేదని మండిపాటు

రాసిపేట, ఏలూరు 10 : రాసిపేట మండలంలోని దేవాపూర్ ఓరియంట్ సిమెంట్ కంపెనీకి సంబంధించి మైనింగ్ లీజుపై ఈ నెల 15న నిర్వహించే ప్రజాభిప్రాయ సేకరణపై స్థానికుల నుంచి తీవ్ర వ్యతిరేకత వ్యక్తమవుతున్నది. దేవాపూర్, మద్ది మాడ, గ్రేటాన్ పల్లి గ్రామ పంచాయతీల్లో విస్తరించి ఉన్న ఓరియంట్ సిమెంట్ కంపెనీ ప్రతి సారి ప్రజాభిప్రాయ సేకరణలో ఉపాధి కల్పిస్తామని, ఆదివృద్ధి కేంద్రాలను చూపు మైనింగ్ లీజును పొందడానికి ఉద్దేశ్యాలను మోసం చేస్తున్నారని స్థానికులు మండిపడుతున్నారు.

మలు మండి పడుతున్నారు. పాత చోటలే ఇంత వరకు అమలు కాలేదని ఆగ్రహం వ్యక్తం చేస్తున్నారు. వీటిపై రాజకీయ నేతలు, కార్మిక యూనియన్ల నాయకులు స్పందించడం కంపెనీకి అనుకూలంగా వ్యవహరిస్తున్నారని ఆరోపిస్తున్నారు. అమలు కాని పోతులు..!

రాసిపేట మండలంలోని దేవాపూర్ గ్రామ పంచాయతీలో ఈ నెల 15న టీఎస్పీసీ నిజామాబాద్ చారిట్ నిర్వహించే టీఎస్ఎంసీ హైదరాబాద్ వారి 588.28 హెక్టార్ల మైనింగ్ లీజు కోసం జరిగే లోయ ప్రజాభిప్రాయ సేకరణ కార్యక్రమంపై స్థానికులు నుంచి నిరసన వ్యక్తమవుతున్నది. 2018 సంవత్సరంలో టీఎస్ఎంసీ హైదరాబాద్, మిన్సిస్ట్రి ఆఫ్ ఎన్వైరాన్మెంట్, పౌరస్థి, కైమిట్ కేంజ్ న్యూఢిల్లీ సమర్పించిన పాం-1, బిట్స్ ఆఫ్ రిపబ్లిక్స్, ట్రీ పెసిమిలిటీ రిపోర్ట్ సమర్పించిన దాని ప్రకారం 2018లో 275 హెక్టార్ల మైనింగ్ లీజును ఆమోదించి పాందానాటి గాను 315 స్థానికులకు మైనింగ్ లో పర్మిట్లను ఉద్దేశ్యాలను ఇస్తామని, సిమెంట్ కంపెనీలో 2200 మందికి పర్మిట్లను ఉద్దేశ్యాలను ఇస్తామని, దీని ద్వారా దాదాపు 11000 మందికి జీవనోపాధి లభిస్తుందని తెలియజేసి మైనింగ్ లీజును



దేవాపూర్ ఓరియంట్ సిమెంట్ కంపెనీ

పొందానని, ఇప్పటి వరకు ఎలాంటి ఉద్దేశ్యాలివ్వ లేదని స్థానికులు మండిపడుతున్నారు. మళ్ళీ ఇప్పుడు కూడా స్థానికులను మోసం చేయడానికి 800 హెక్టార్ల గ్రామ పంచాయతీలో ఫిబ్రవరి 15న టీఎస్పీసీ నిజామాబాద్ వారిచే నిర్వహించే టీఎస్ఎంసీ హైదరాబాద్ వారి 588.28 హెక్టార్ల మైనింగ్ లీజు కోసం ప్రజాభిప్రాయ సేకరణ కార్యక్రమం నిర్వహిస్తున్నారని తెలిపారు. ఇందులో లాగాంగా ఎన్వైరాన్మెంట్ ఇంపాక్ట్ అసిస్మెంట్ రిపోర్ట్, ఎన్వైరాన్మెంట్ మేనేజ్మెంట్ ప్లాన్ ద్వారా మరల 588.28 హెక్టార్ల రిజర్వ్ ఫోర్మేషన్ చూపిన లీజును కేసుకోని 189 మంది స్థానికులకు అర్హతను బట్టి ఉద్దేశ్యాలను ఇస్తామని ప్రభుత్వాలిటీ రిపోర్ట్ ఇచ్చారని, గతంలో చెప్పిన వాటినే పాటించడం 800 హెక్టార్ల 15న ప్రజాభిప్రాయ సేకరణను వ్యతిరేకిస్తున్నట్లు స్థానిక నిరుద్దేశ్యాలను, గ్రామాల ప్రజలు మేల్కొంటున్నారు. 2018లో చెప్పిన విధంగా స్థాని

కులు వెంటనే ఉద్దేశ్యాలను ఇచ్చిన తర్వాత మరల పెసా చట్టం ప్రకారం గ్రామ సేవ నిర్వహించి, గ్రామ సభలో ఆమోదం పొందిన తర్వాతనే ప్రజాభిప్రాయ సేకరణ చేయాలని డిమాండ్ చేస్తున్నారు. 2018లో కేసును మైనింగ్ లో ఉద్దేశ్యాలను వేరే రాష్ట్రాల నుంచి ఉద్దేశ్యాలను కాంట్రాక్ట్ చేసి నడుపుతున్నారని మనలు చెబుతుంటున్నారని, దీనిలో ఓరియంట్ మైనింగ్ లీజు నమ్మకం లేకుండా పోయిందన్నారు. ఇక మళ్ళీ నమ్మకం లేదని తెలిపారు. కనీసం స్థానికుల తరఫున పోరాటాలు చేయాలిస్తామని రాజకీయ నాయకులు, కార్మిక యూనియన్ల నాయకులు పట్టించుకోవడం లేదని మండి పడుతున్నారు. ఇటీవల కల్లా కల్పింట్లను సైతం గత మైనింగ్ లీజు ప్రజాభిప్రాయ సేకరణ సమయంలో ఇచ్చిన చూపు మేరకు ఉద్దేశ్యాలను, ఆదివృద్ధి కేంద్రాలను మైనింగ్ లీజు ప్రజాభిప్రాయ సేకరణ చేయాలని స్థానికులు వివరాలను సైతం అందించారు.

ప్రతిసారి స్థానికులకు లిస్టాయమ్..

ఓరియంట్ సిమెంట్ కంపెనీ ఎప్పుడు స్థానికులకు అన్యాయమే చేస్తుంది. 2018లో ఏదైతే చోటులు ఇచ్చి నమ్మకం లీజు కేసుకోని కోట్ల సంపాదనపై మళ్ళీ ఇప్పుడు మోసం చేసి మైనింగ్ లీజును పొందడానికి ప్రయత్నిస్తున్నది. స్థానికులకు ఉద్దేశ్యాలను కల్పించిన తర్వాతనే మైనింగ్ లీజును చేపట్టాలి. ప్రస్తుతం వారిని బాగానే చేసి బయటపెట్టాలి గురి చేస్తున్నారు. ఎలాగైనా ప్రజాభిప్రాయ సేకరణను విజయవంతం చేయాలని చూస్తున్నది. స్థానికులకు మళ్ళీ పెట్టడానికి రిపోర్టులు పెట్టి, ఇతర ఆశలు పెట్టి పొందాలని కుట్రలు చేస్తున్నారు. ప్రజాభిప్రాయ సేకరణను స్థానికులు, అధికారులు తీవ్రంగా వ్యతిరేకిస్తున్నాం. మాకు అన్యాయం చేస్తే కోర్టును ఆశ్రయిస్తాం. - రాజ్ యాదవ్ (స్థానిక నిరుద్దేశ్యాలి)



రాజ్ యాదవ్

స్థానికులకు ఉద్దేశ్యాలివ్వాలి..

గతంలో స్థానిక నిరుద్దేశ్యాలను అణచి ఉద్దేశ్యాల కోసం పాదాటాలు చేశాం. కాని ఇప్పటి వరకు ఉద్దేశ్యాలివ్వలేదు. ఇప్పుడు కూడా ఇవ్వరు. ఈ సారి మైనింగ్ ప్రజాభిప్రాయ సేకరణను అడ్డుకుంటాం. స్థానికులకు ఉద్దేశ్యాలను ఇచ్చి ప్రజాభిప్రాయ సేకరణను అభివృద్ధి చేయాలి. తర్వాత మైనింగ్ లీజు చేపట్టాలి. ఓరియంట్ కంపెనీలో భూగర్భ అంశాలు కలుషితం అనేక మంది కిచ్చి సమస్యలు, మోక్షాన్ని సమస్యలతో బాధ పడుతున్నారు. ఇన్ని బాధలు పడుతున్నా స్థానికులకు ఎలాంటి న్యాయం చేయడం లేదు. ఇక్కడి ముడిపెట్టడం ఇతర రాష్ట్రాలకు తరలిస్తున్నారు. ఇక్కడ ఖనిజ సంపద తగ్గిపోతుంది. లాభి తరాలకు భవిష్యత్తు లేకుండా చేస్తున్నారు.



చంద్రబాబు చందు

-చంద్రబాబు చందు (యువశక్తి యూత్ అభివృద్ధి)

ANNEXURE R7/9

TRANSLATION

1. ON A MINING LEASE IN THE ORIENT COMPANY, OPPOSITION FROM NATIVES

- Orient Company on 15th of this month referendum on Mining Lease
- Expiration of old assurances, Demand of locals to take up
- On Orient Mining Lease strong opposition
- Political leaders, union leaders are not responding, angry on the matter

Kasipeta, February 10 There is strong opposition from the local people on the referendum to be held on the 15th of this month on the mining lease related to Devapur Orient Cement Company in Kasipeta mandal. Orient Cement Company, spread across Devapur, Maddi Mada and Gatravpally village panchayats, every time in the collection of public opinion, promises to provide employment and development and cheats by obtaining mining lease and not providing employment. They are expressing anger that the old promises have not been implemented so far. Political leaders and labor union leaders are accused of acting in favor of the company without responding.

Every time it is unfair to the locals..

Orient Cement Company always does injustice to locals. In 2018, after giving assurances, taking a lease and earning crores, they are now cheating and trying to get a mining lease. Mining lease should be taken up only after providing jobs to the locals. Those who question are being targeted and terrorized. Either way, it is looking to make the referendum a success. In order to hide Rodda Ravikumar from the locals, they are conspiring to get biryanis and other hopes. Locals and tribals are strongly opposing the plebiscite. If we are wronged, we will approach the court. - Rodda Ravi Kumar (local unemployed)

Unfulfilled promises..!

In Devapur village Pancha Yati of Kasipeta Mandal, there is a protest from the local people on the public opinion gathering program to be held for the mining lease of 588.26 hectares of TSMDC Hyderabad which will be

organized by TSPCB Nizamabad on 15th of this month. According to the form-1, Term of Reference, Pre-Feasibility Report submitted by TSMDC Hyderabad, Ministry of Environment, Forest, Climate Change, New Delhi in 2018, 275 hectares of mining lease will be approved in 2018, 315 local people will be permanently employed in mining and 2200 people will be permanently employed in cement company. It is said that jobs will be given, through which nearly 11000 people will live Mining lease was acquired with promise giving livelihood. Locals are angry that they have not been given any job till now. He said that once again to deceive the local people, they are conducting public opinion gathering process for 588.26 hectares of mining lease of TSMDC Hyderabad which is managed by TS PCB Nizamabad on February 15 in Devapur Gram Panchayat. As a part of this, they have given a report to the government that through the Environment Impact Assessment Report and Environment Management Plan, 588.26 hectares of reserve forest land will be leased and jobs will be given to 189 local people based on their qualifications. Local as mentioned in 2018, After giving jobs to the locals immediately, they are demanding that the Gram Sabha should be held again as per the Pesa Act and a referendum should be held only after getting the approval in the Gram Sabha. They said that the mining jobs taken in 2018 are being done by employing employees from other states on a contract basis, so they have completely lost faith in Orient. He said that there is no condition to believe again. At least the politicians and labor union leaders who have to fight on behalf of the local people are angry that they are not paying attention. Recently, the district collector has also submitted a petition to hold the current mining lease referendum only after the jobs and development are done as per the promise given during the last mining lease referendum.

(T.C.)

ANNEXURE 7/10

MINUTES OF THE ENVIRONMENTAL PUBLIC HEARING HELD IN CONNECTION WITH THE PROPOSED EXPANSION OF CEMENT PLANT TO INCREASE IN PRODUCTION CAPACITY OF CLINKER PLANT FROM 3.50 MTPA TO 6.50 MTPA, CEMENT PRODUCTION CAPACITY FROM 3.07 MTPA TO 7.60 MTPA AND POWER GENERATION FROM 50 MW TO 75 MW BY INSTALLATION OF 25 MW WASTE HEAT RECOVERY BASED POWER PLANT BY M/S ORIENT CEMENT LIMITED (OCL) AT DEVAPUR VILLAGE, KASIPET MANDAL, MANCHERIAL DISTRICT, TELANGANA STATE ON 20-08-2019 AT 11.00 AM AT GRAM PANCHAYAT OFFICE, DEVAPUR VILLAGE, KASIPET MANDAL, MANCHERIAL DISTRICT.

The following Public Hearing panel members were present:

S. No.	Name of the Panel Member	
1.	Sri Y. Surendar Rao, Joint Collector & Addl. District Magistrate, Mancherial District	Representative of the Collector & District Magistrate, Mancherial District.
2.	Sri B. Bhikshapathi, Environmental Engineer, Telangana State.- Pollution Control Board, Regional Office, Nizamabad.	Representative of the T.S. Pollution Control Board.

The following representatives of M/s.Orient Cement Limited& Consultant were present:

M/s Orient Cement Limited:

S. No.	Name & Designation
1.	Sri S. K. Pandey, President-Works.
2.	Sri Shyam B Asawa, President-Projects.
3.	Sri RVR Murthy, SVP-Unit Head.
4.	Sri Y Padmaveer, GM-Production.
5.	Sri T Venkanna Rao, SGM-Projects.
6.	Sri Praveen Kumar Singh, GM-Geology.
7.	Sri VV Srinivasa Kumar, DGM-Environment & Sustainability.

Consultant: M/s B. S. Enviro Tech Private Limited, Hyderabad.

1	Sri G. Chandramouli.
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At the outset, the Environmental Engineer, Regional Office, Nizamabad, TSPCB, invited the people gathered at the venue and public representatives and other officials to participate in the Environmental Public Hearing. He has also invited the Joint Collector, Mancherial District to occupy the dais and conduct the public hearing in accordance with the procedure laid down in the Environment Impact Assessment Notification (EIA), 2006 issued by the Ministry of Environment, Forests and Climate Change, Government of India. While explaining the salient features of the EIA Notification, 2006 S. O. (E) No.1533, dated 14-09-2006 and its subsequent amendments issued from time to time, he stated that the public hearing was a mandatory process for the expansion of the capacity of existing Cement Plants, which involves the increase in production capacities of existing unit. He stated that M/s. Orient Cement Limited proposed to increase the production capacity of Clinker Plant from 3.50 MTPA to 6.50 MTPA, Cement production capacity from 3.07 MTPA to 7.60 MTPA and Power Generation from 50 MW to 75MW by way of installation of 1 x 25 MW Waste Heat Recovery based power plant (WHRBPP) at Devapur Village, Kasipet Mandal, Mancherial District. The above proposal requires prior environmental clearance under the provisions of EIA Notification, 2006 and amendments thereof. He stated that the intimation of public hearing was published in 'Sakshi, Telugu Newspaper and in 'The Indian Express English Newspaper on 18-07-2019. The Executive Summary on the project and other relevant information was displayed at the offices of the local bodies and the Mancherial Collectorate to enable the public people to access the information. The present project is categorized as 'A' and the Environmental Public Hearing is being held to elicit the views, opinion, suggestions and objections, if any, on the proposed project. He stated that 18 representations were received from different section of people. He assured that since the entire process is held in the most transparent manner there is no space for any type of misconception. He further stated that opportunity would be given to all the people, who intended to speak on environmental aspects. Those, who could not get the opportunity to speak during the hearing, he requested them to offer their views or opinion through written representations, which would be forwarded to the MoEF & CC along with the minutes. He further informed that the entire proceedings of the hearing process would be video graphed and would be sent without any alteration to the Ministry of Environment and Forests and Climate Change for further appraisal and no final verdict on the proposal would

be taken during this public hearing. He then requested the Joint Collector, Mancherial District to conduct the proceedings of Public hearing.

The Joint Collector & Addl. District Magistrate, Mancherial District:

While inviting the people gathered at the venue, Journalists, Management of the industry and officials, he stated that the public hearing was held in connection with the enhancement of the production capacity of existing unit. He stated that the entire process of public hearing is being held under the monitoring of TSPCB. He requested the people to offer their views and opinion. He stated that the project proponent would explain the project details and anticipated environmental impacts of the project. He stated that the meeting would be conducted as per the agenda. The industry would furnish the replies and clarifications before concluding the meeting. He assured that the proceedings of the environmental public hearing would be video graphed and the views on the proposed expansion project expressed by the people would be sent to the MoEF&CC, where the proceedings would be appraised by the expert panel. He then invited the Company representative or their consultant to explain the salient features of environment management plan and mitigation measures proposed therein.

Sri G. Chandramouli, Technical Consultant on Environment, M/s. B. S. Envi-Tech (P) Ltd: He has welcomed the dignitaries, public and introduced himself as he is a technical consultant to M/s. Orient Cement Limited in related to environment. He gave out the following project details of anticipated impacts on environment and the remedial measures proposed to mitigate the additional load of pollution:-

- M/s. Orient Cements Limited (OCL) started its commercial production in the year 1982 and manufacturing cement since 37 years.
- At present, the Clinker production capacity of the plant is 3.5 MTPA and Cement production capacity is 3.07 MTPA. Installed capacity of Power Plant is 50 MW (2 x 25 MW);
- After formation of Telangana State, the new Government initiated steps to industrialize the state by way of augmenting the capacities of existing units and by setting up new units. Accordingly, M/s. OCL proposed to enhance the production capacity of Clinker from 3.50 MTPA to 6.50 MTPA,

by way of modification of existing process equipment of Unit-I,II&III and by installation of new Unit-IV with a clinker capacity of 2.5 MTPA.

- Cement production capacity will be enhanced from 3.07 MTPA to 7.60 MTPA by way of augmenting existing units from 3.07 MTPA to 4.10 MTPA and installation of new Unit-IV with a capacity of 3.50 MTPA.
- Power production capacity will be enhanced from the existing (2X25 MW) 50 MW to 75 MW by installing 25 MW of Waste Heat Recovery Boiler System (WHRBS).
- Based on the proposals and technical representation made to MoEF&CC, Terms of Reference were issued by MoEF&CC. Against the ToR, a project summary has been circulated among all the departments as per the guidelines of the Pollution Control Board on which the public hearing is sought.
- Cement plant is located on an area of 425.91 acres. There are three existing units, Unit-I, II and III. No additional area is required and the available land will be utilized for expansion.
- Basically the cement manufacturing process requires Limestone as its raw material and the same is explored from the mines followed by stacking and reclaiming. The raw meal is prepared, heated in 6 stage preheater, calcined and cooled in a cooler to form clinker. This clinker is added with gypsum to manufacture cement.
- Environmental studies were taken up over 10 km radius around the plant covering air, water, soil and noise samples to prepare appropriate Environment Management Plan to control the anticipated increase in the levels of pollution;
- As per the studies, there will be marginal increase in the pollution levels of Air, Water, Noise and Land due to the proposed expansion. At present the plant is in compliance with the stipulated norms for Air pollution.
- Samples to determine the Air qualities were collected within the radius of 10 Km around the plant as pre the prevailing guidelines. There are two types of suspended particulate matters emitting from such plants i.e. PM₁₀ (Dust density less than 10 micro grams) and PM_{2.5}(Dust density less than 2.5 micro grams) and also other gases such as SO₂ and NO_x. It is recorded that the outlet dust concentration from the present system is in the range of 32 µg/Nm³(National Standard is 60 µg/Nm³) for PM_{2.5} and 67

$\mu\text{g}/\text{Nm}^3$ for PM_{10} (National Standard is $100 \mu\text{g}/\text{Nm}^3$). SO_2 and NO_x were found to be in the range of 12 and $13 \mu\text{g}/\text{Nm}^3$ (National Standard is $80 \mu\text{g}/\text{Nm}^3$)

- Air Pollution Control System (APCS) were established to control the dust at important dust generating points in Unit-I, II & III. 92 bag filters were installed at coal mills, raw mills, clinker silos, cement mills and at packers to control the dust pollution. Reverse air bag filters to the kilns and ESP for coolers were installed to control the dust.
- The ESP will be designed to provide an outlet dust concentration of $30 \text{mg}/\text{Nm}^3$ with all fields in service and achieve overall dust collection efficiency of 99.93% with all fields in service.
- Lime injection is proposed to control the Sulphur di-oxide emissions. Limestone will be dosed in the boiler in such a way to limit the emission levels within stipulated standards.
- Low NO_x burners are proposed in the kiln for control of NO_x emissions as lower boiler flame temperatures reduce the NO_x emissions. Pre-heater Calciner is designed to reduce the NO_x emissions. Installation of a 6 stage Pre-heater with inline Calciner will reduce the emissions.
- Waste heat is proposed to be recovered from waste gases from kilns and pre-heater cyclones and fed to Waste Heat Recovery Boiler to generate power as well as reduces the dust. A new concept to reduce the dust.
- Fugitive dust will be controlled by sprinkling water, storing in closed silos and closed sheds and resurfacing the roads. Two sweeping machines were also allocated for the said purpose.
- Air modeling studies were conducted to study the impact of the dust emissions duly considering the data from the existing units and the anticipated emissions from the proposed expansion of cement capacity to 7.6 MTPA and dust from adjacent lime stone mines of TSMDC. The estimated dust emission will be in the range of $86 \mu\text{g}/\text{Nm}^3$, which is below to $100 \mu\text{g}/\text{Nm}^3$, the stipulated standard as per the National Ambient Air Quality standards for industrial, residential, rural and other areas.
- The national standards set for PM_{10} is $100 \mu\text{g}/\text{Nm}^3$. In case of $\text{PM}_{2.5}$, the stipulated standard is $60 \mu\text{g}/\text{Nm}^3$ and SO_2 and NO_x should be maintained below $80 \mu\text{g}/\text{Nm}^3$ and for source emissions particulate matter should be maintained below $30 \text{mg}/\text{Nm}^3$.

- The present water requirement of the plant is 3500 cum/day. The requirement will come down to 3250 cum/day after commissioning the WHRB. Gas conditioning towers will be replaced with Waste Heat Recovery Boiler which requires only 10 cum/ day and to generate 25 MW power. Water is used in Vertical Roller Mills for cooling the bearings.
- Rain Water Harvesting structures are constructed to conserve water over 7.5 acres of land. 8 samples from ground water and 6 samples from surface water were tested and the water quality was comparable with the standards stipulated for drinking water in IS 10500.
- Noise pollution emanates from kiln, VRM, Ball Mill, Coal Mill etc. All such noise emitting systems will be installed at distant locations. Waste Heat Recovery Boiler will be covered in Acoustic enclosure. About 250 acres of land is covered under green belt to act as noise barrier. Noise levels will be maintained below 75 db(A) during day time and 70db(A) during night time as stipulated.
- Steam turbine generators will be located in closed buildings and provided with acoustic enclosures.
- Noise proof cabins will be provided to operators; operations and maintenance personnel will be provided with earmuffs and earplugs.
- Fly ash and bottom/ bed ash generated from the power plant will be utilized to manufacture cement within the plant itself. Fugitive dust will be controlled by storing the raw materials in the closed sheds.
- The MoEF&CC introduced new Corporate Environment Responsibility (CER) for the last one year in place of Corporate Social Responsibility (CSR). Any new project or expansion of existing project needs to spend the amount for development of surrounding villages in consultation with the local people as well as with local administration. An amount of Rs. 9.25 crores will be spent under CER for the benefit of local people.
- The capital expenditure on the proposed expansion of the plant is Rs.2,100 crores and capital expenditure on pollution control measures is Rs.45 crores. Recurring expenditure on maintenance of pollution control equipment will be Rs.1.72 crores.
- 13 continuous emission monitoring systems were installed in the plant site. The data on emission levels from these systems have been connected to the TSPCB & CPCB servers. Two continuous Ambient Air

Quality Monitoring stations (AAQMs) are installed in the plant for continuous AAQ monitoring of pollution from outside / external sources. Four manual stations are located, one at plant site and remaining three in buffer zone of the study area to monitor levels of pollution.

- This Cement plant installs all the pollution control equipment with interlocking system i.e. all Bag filters, Bag houses and ESPs were connected to interlocking system to control the emission of dust below 30mg/ Nm³. In case of failure of any pollution control equipment failure, the plant gets stopped automatically.
- 25MW WHRB is installed based on the waste gases from all the kilns, pre-heater cyclones, etc. by which we are saving the equivalent coal required for 25 MW Coal based Captive Power Plant. Nearly 515 TPD of coal is saved and consequently discharge of 425 tonnes of CO₂ /day in to atmosphere will be prevented due to installation of WHRB.
- Solid waste generation is mainly from the boilers of power plant which will be transported in dense phase to cement plant for manufacturing cement.
- All raw materials are transported through covered trucks and cement is transported through covered trucks and rail wagons.
- He stated that Orient Cement Limited allocates money every year and spends the same in the areas of education, health and infrastructure development of surrounding villages. Already this company employs about 578 employees directly and many more indirectly. About 345 members will get direct employment after expansion and the same number or more will get indirect employment. It is pertinent to note that 60% of the employees are from Devapur Village and the surrounding villages and the remaining 30% from other parts of Telangana State.

He concluded with an appeal to extend full support to the proposed expansion of the existing unit as the expansion will not deteriorate the environment and will help the development of surrounding villages and public.

The Joint Collector, Mancheria District requested the public gathered at the venue of public hearing to offer their opinion, suggestions and views on the proposed expansion by M/s. Orient Cement Limited at Devapur Village, Kasipet Mandal, Mancheria District. He further requested the public to keep their

narration / views as brief as possible by avoiding unrelated matters as there are number of speakers opted to offer their views on this proposal.

1. Smt. M. Tirumala, Sarpanch, Devapur: While welcoming the proposed expansion, she stated that three units of the plant was operating and the fourth unit proposed now. But there was no sufficient employment among villagers. She sought provision of employment to the local people.

2. Sri A. Jangu, Sarpanch, Maddimada: While extending co-operation to the proposed expansion, he stated that three cement manufacturing units and a power plant were under operation. He wanted employment to the local people. He sought assistance to the local tribal people. He raised the issue of employment to the land oustees who gave their land for setting up of the plant and wanted to understand the number of employments that the company is going to provide.

3. Sri M. Venkateshwar, ex-Sarpanch R/o. Devapur: While extending his full support to the expansion, he stated that he did not believe the management. But exuded confidence on one person known as Sri S. K. Pandey, President Works of the industry, who was available and extended help to the people in need in the village. He alleged that not even single paisa was spent and expressed ignorance on the funds made available. He demanded priority in employment to the village, where nearly 40 B. Tech graduates and ITI tradesmen were there. He requested the industry to take up development works within the village at a cost of Rs.20 crores.

4. Smt. M. Padma, MPTC, Devapur: While welcoming the proposed expansion of cement and power plant, she stated that unemployment was very high in this region and sought employment opportunities. She appealed for establishment of Hospital with 24 hours facility and establishment of college as pupil from this region were going to distant places like Mancherial, Mandamarri and Karimnagar to pursue their higher education. She wanted the supply of power from the captive power plant to this village. She appealed to the industry to adopt this village to ensure development.

5. Sri K. Bapu, Tribal Farmer & Social Worker, R/o. Devapur: He stated that the 4th cement manufacturing unit would be established at a cost of Rs.2100 crores and welcomed the proposed expansion. He stated that the area was a notified scheduled area, PESA and 1 of 70 act helped and protected the tribals from exploitation. The industry set up their unit to improve the living standards of tribal people. He sought provision of free medical facility and other assistance to the tribal people including free power supply to the people. He demanded preference in employment to tribal people, as the industry was set up in tribal area. The industry started construction of cisterns in the village for supply of potable water to human as well as to cattle to meet the drinking water needs. He demanded a written assurance from the Sri S. K. Pandey in respect of employment.

6. Sri Mohd.Abdul Shakeel, R/o. Devapur: He stated that preference should be accorded in respect of employment to the tribal followed by other local people. Employment should be given through a committee.

7. Sri D. Chandu, R/o. Devapur: He extended full support to the construction of 4th unit. He stated that employment should be provided to all villagers whether they were educated or uneducated, tribals or non-tribals. He requested that the development activities to-be taken up in the village.

8. Sri B. Srinivas, R/o. Devapur: He informed that as part of TRS Government policy and the efforts of the then industry minister, secured the expansion of the existing. He stated that unemployment in this area was high and employment to be provided to the local people on priority basis. While plant was operating at Devapur, the administrative head-quarter remained in Hyderabad. He demanded that administration head-quarters should be nearer factory site only. He wanted that employment should be provided on humanitarian grounds. Priority should be accorded to the local people starting from Devapur village as unit followed by Mandal, District and Telangana State. He stated that several educated people with technical qualification were available in village. However, he felt that provision of employment was not up to their expectation. He extended his full support to the proposed expansion.

At this juncture, the Joint Collector, Mancherial District interfered and requested the speakers to quickly conclude their speech without repeating the same subject of employment. He appealed to all the speakers to take only 2 minutes as several other speakers in waiting.

9. Sri Srikanth, R/o. Devapur: He stated that he was an engineering graduate and completed apprenticeship and remained as unemployed. He stated that there were other engineering graduates who completed apprenticeship in the industry and remained as unemployed. He sought employment.

10. Smt. M. Parvathi, R/o. Devapur: While welcoming the expansion, she stated that they were tribals. She complained that the MLA of the area did not turn up. There was no representation to Chinthagudem. Water stagnation everywhere in the village and she wanted the industry to take up drainage and other development works in the village. She sought employment to the tribals.

11. Sri A. Ram Reddy, R/o. Devapur: He stated that he was the resident of the village and his grandparents moved to this village and staying in the village for three generations. He stated that the Peddacheruvu, the village tank was constructed way back in 1972 and the industry repaired the tank to store the rain water. Consequently, the ground water levels increased in the village and sufficient water was available for drinking as well as for cultivation. He supported the proposed expansion of the industry.

12. Sri Devaji, R/o. Devapur: He expressed his gratitude to the management of the industry for providing education and medical facilities. He stated that saplings were planted in the village. Whenever a tree was removed, number of trees was planted. It provided employment to the local youth. He extended his full support for the proposed expansion, as it would provide employment.

13. Sri G. Ramchander, R/o. Devapur: He complained that village remained undeveloped. No drainage or roads were laid in the village. He alleged that ground water was polluted and 50% of the wells became saline in the village. Hence, he requested that a mineral water plant for supply of drinking water should be set up to supply potable water. While supporting the proposed

expansion, he requested the industry to take up road and drainage works on priority basis.

14. Sri M. Swamy, R/o. Devapur: He stated that the industry so far commissioned three cement units and proposed 4th unit as part of expansion. He requested the industry to provide employment to the eligible people of the village in the proposed expansion. He wanted the industry to provide the facilities to the villagers on par with the facilities provided in the employees in the colony of the industry. He supported the proposed expansion.

15. Sri K. Ganapath, R/o. Devapur: While extending his support to the proposed expansion, he demanded the industry to provide employment to the local people. He wanted the industry to supply drinking water to the villagers. He complained that water was provided near the main gate of the industry but not in the village. Though they were not employees, the villagers should be provided with the drinking water facility by the industry. While thanking the management, he appealed to the management to consider the supply of drinking water to every household in the village.

16. Sri K. Praveen Babu, R/o. Devapur: While supporting the proposed expansion, he put forward certain issues before the management of the industry. He sought employment to all eligible local people. Though all were not educated, there was good number of graduates and engineering graduates. He stated that the local school imparted education in Telugu medium. He sought introduction of English medium in the school run by the management of the industry. He further contended that the population of the original village stood at 6500. He appealed to take up the laying of roads, sewerage, water supply and electricity lines in the village under new CER.

17. Sri K. Prakash, R/o. Devapur: He extended his full support to the proposed 4th stage expansion of cement and power unit. He stated that he was from tribal community. He profoundly thanked the management of the industry for establishing good education facility for imparting education to the local people. The people were demanding employment to local people including tribal people. 30 land oustees were provided with employment. Employment should be provided on regular basis to the land oustees and Tribals. The company existed

since 40 years. His main contention was provision of employment to tribals and requested the tribal and non-tribal leaders to take a positive stand on the expansion of the project as the local people would get employment.

18. Sri K. Damma, R/o. Devapur: His main contention related to the provision of employment. He contended that he lost Ac.2.10 Guntas of land for operation of conveyor. Till now, employment was not provided to him, though he surrendered the land. He complained bitterly against the local political leadership as they did not bother to provide basic amenities such as road which was in bad condition till recently. The industry repaired the road recently and made it motor able only few days back. Street lights were provided by the industry, whereas the local leader photos were displayed instead of the industry. He extended his support for the proposed expansion of cement and power plants.

19. Sri G. Mallesh, CPI Mandal Secretary, R/o. Devapur: He stated that 4th unit was required and supported the plant. The management failed to honour the promises made earlier. Though they are removing minerals, the industry never bother to develop the area including laying of roads and drainage. Agriculture yields reduced due to air pollution. Health of the subjects deteriorated he alleged. He demanded the industry to undertake development works in agency areas, where 1 of 70 act was applicable and elicit the support of the local tribals instead of providing shelter and sustenance to few leaders.

20. Sri S. Srinivas Rao, R/o. Devapur: He contended that he was from a family who migrated to Devapur from Kagaznagar about 39 years back as M/s. Sir silk industry was closed. He stated that he studied in the local school maintained by the industry and the students of this school became lawyers, doctors, engineers and civil servants. He is now working as teacher and opined that Telugu medium was essential for local students. He complimented the management over the quality of education imparted to the students. He appealed to the people not to go against the interests of the industry as it would be detrimental to their own development. He did not agree with the comments of some of the previous speakers who were apprehensive about the health of the villagers. He stated that there were no complaints on account of pollution. The company always extended full assistance to the people who were in need of their

help. He further stated that the industry extended health facilities. Instead of craving for NRI investment, the expansion of this type of industry would be a better option, he contended. According to him Devapur became a hub of migrants who account for 90% of population and could be called as mini-India. He expressed his whole hearted support to the proposed expansion.

21. Sri J. Swamy, R/o. Devapur: While supporting the proposed expansion, he stated that employment was provided to all land oustees and he was one among them who got employment though he was illiterate. He complimented the management for the development of the area. He stated that he was able to speak Telugu language due to the presence of the industry at Devapur. Devapur got reputation due to existence of M/s. OCL. He opined that the awareness increased and different languages were spoken here. Even children speak different languages and most of the younger generation have become literates and are able to speak English. He complimented the industry for providing jobs to the local people and appealed to the management to provide employment to locals and non-locals. There were only two seats in gram panchayat till 2007 and they used to operate from a private building on rent. When the expansion of the plant was proposed in 2007 for Unit-III, a new panchayat was formed and new building got sanctioned. Even he states that he was the owner of the land wherein the present Panchayat office was built now the village became a major panchayat with all facilities because of the existence of the industry.

At this juncture, the Joint Collector, Mancherial interfered and appealed to the people to conclude their speeches within one or two minutes duly highlighting the points.

22. Sri M. Shankar, R/o. Devapur: While extending his full support to the proposed expansion of the industry, he appealed to the industry to provide educational and medical facilities in the village. He opined that there would be some damage to the environment due to proposed expansion. He wanted the industry to take up measures to improve the health of the people. He suggested to the industry to install automatic sensors for taking effective steps at shortest possible time to control the pollution. The District Mineral Fund increased due to existence of this industry and wanted the authorities to take up road and drainage works in the village. He requested the District Collector to supervise

the implementation of the promises made during the public hearing to the people. He requested the authorities to provide ground for sports and a meeting hall for community. He appreciated the industry that restored Peddapur tank so that an extent of 150 more acres of land is getting water and is under cultivation. He requested for the development of organic (Natural) agriculture and for raising the extensive green belt, which would reduce the diseases. He complimented the industry for taking up greenery development on large scale especially near a stream. He appealed to the industry to extend assistance to the handicapped and destitute people. He appreciated the gesture of the industry for providing immediate relief such as providing rice and other commodities to the fire accident victims in this village. He requested the industry management to extend supporting hand to the weddings of poor people. Finally, he expressed his profound gratitude to the management of the industry especially the President Works for taking up various welfare activities voluntarily in the village. He appealed to the management of the industry to adopt surrounding 10 villages to ensure development.

23. Sri A. Jangu, R/o. Devapur: While extending his support to the proposed expansion project, he stated that his grandfather surrendered lands for setting up of the industry in Sy. No.84/44. Recently, it was resurveyed. Even then he was not provided employment in the cement unit.

At this juncture the Joint Collector, Mancherial advised the above speaker to submit the representation for redressal of his personnel problem.

24. Sri S. Bhoomaiah, R/o. Devapur: He was selected as a loading labourer in the industry. Earlier tribals' lands were taken for setting up of the industry. They were promised education and medical facilities. He contended that destruction took place in the name of development. The tribals who were displaced should be benefitted. He sought employment to the tribals. He also requested the industry to establish a school for imparting education in Sonapur Village. About 30 members were provided with employment as per the directions of the Hon'ble High Court, but it was temporary in nature. He demanded permanent employment with minimum 26 musters to sustain themselves instead

of 11 musters. While supporting the proposed expansion he requested the management to provide full time employment to the tribals as directed.

25. Sri V. Babu Rao, Farmer, R/o. Devapur: While supporting the proposed expansion, he sought clarifications on issues related to employment. He wanted to know the number of persons provided with employment so far in all three plants. He stated that there were 420 permanent labourers and 2600 temporary (contract) loading labourers in the industry. He alleged that the rate of increase in employment was not commensurate with the increase in the production capacity of the industry. He requested the management of the industry to render justice to the people. He stated that the Tribals were innocent and they were subjected to injustice. He cited that the educated people resorted to cheating and sought. He requested employment to at least 1200 tribal members in the proposed expansion. He wanted to know, whether employment would be provided to the tribals in the proposed expansion and sought written assurance from the management in this regard.

26. Sri P. Chandranna, ZPTC, Kasipet: He stated that the industry was in operation since 30-38 years. Since then local people submitted representations and waged prolonged battle for provision of local employment. He cited that the previous speakers already brought out the issues related to education, medical, roads and drainage facilities. He expressed his happiness over the attitude of the management for honouring the written agreement in respect of provision of employment. He alleged that carbon powder was used for manufacturing cement and people started complaining on adverse impacts on the yield of crops, health of the people and adverse impact on other living beings. He wanted to know the remedial measures taken by the industry in this regard. He extended his support for the proposed expansion in production capacities of Clinker, Cement and Power.

27. Sri S. Ramdas, R/o. Devapur: He stated that the first unit was commissioned in the year 1980. Only 150 land oustees were provided with permanent employment so far. There were three times expansions including setting up of the power plant. The Hon'ble High Court issued orders regarding provision of employment in the year 2012. The industry wanted separate orders

in all four cases. The District Collector gave a list of 34 members. So far no employment was provided to the land oustees despite orders from the Hon'ble High Court. He stated that the industry entered into an agreement in 1981 to provide employment and necessary training not only to the land oustees, but also to the land dependent labourers. While supporting the proposed expansion, he requested the industry to provide employment to the land oustees as well as to the landless labourers and render justice to all section of the society. He wanted guarantee from the management of the industry regarding employment.

28. Sri K. Nageswar Rao, Honorary President, Girijana Samakhya Society: He demanded employment to all adivasis and land losers. He alleged that a section of Government servants colluded against the interests of the tribals resulted in present pathetic condition. Initially, the tribals felt that the establishment of the industry would improve their living conditions. He felt that 600 land losers should get employment in the industry. He further alleged that the then RDO inserted new names. As per the agreement the industry should have provided employment to one member of the household and others to receive compensation. He demanded the Government to verify the records regarding provision of employment visa-vis to the surrender of land i.e. provision of employment against surrendering of the land patta. Meanwhile several awards were issued by the District Collector and it would be necessary to compile the list of land oustees to provide employment to the actual land losers having title over such surrendered land. Several crores of rupees were received by the Government without spending on the local area. He requested the Government to enquire into the awards issued by the District Administration and determine the ownership of the land. He whole heartedly supported the proposed expansion of the industry.

At this juncture, the Joint Collector, Mancherial interfered and requested the speaker not to raise the issues regarding awards given by the District Collector. He requested the speakers to complete their views within 15 minutes followed by the response of the company.

29. Sri Kanaka Raju, R/o. Maddimada: He stated that expansion of this industry raised the hopes of the people with regard to employment. He appealed

to the management to provide employment to the uneducated as well and requested to create a workshop and provide employment. He also requested the management of the industry to provide free treatment in the hospital located within the plant premises. He wanted the extension of Ambulance services to the non-employees. He supported the proposed expansion.

30. Sri Jagan, R/o. Devapur: While welcoming the proposed fourth unit of the plant, he fervently requested the management to establish an ESI hospital to cater to the needs of the local population. At present, the industry is providing ambulance to transport the pregnant women to Mancherial for treatment in private hospital, where charges were levied to a tune of Rs.20,000-30,000/- for each operation. Hence, he requested the management to establish a hospital at Devapur to cater to the needs of the local residents.

31. Sri Satish, R/o. Devapur: He opined that expansion of existing plant was the most desirable and supported the expansion. He stated that the industry so far remitted Rs.36.54 crores towards District Mineral Fund (DMF), which could be utilised for laying the roads and other facilities in the village.

32. Sri S. Suru, R/o. Devapur: He declared that he was a permanent employee of this industry. While extending his support to the proposed expansion, he stated that several speakers spoke about tribals. He opined that this hearing was conducted to elicit the views on environmental issues. Certain type of chemicals was being used to manufacture cement and also to enhance the production. He alleged that the emissions due to use of these chemicals would damage the environment. He supported the proposed expansion and felt that necessary measures should be implemented to control the pollution thereby the industry as well as employees, people from the surrounding areas should get the benefit of pollution abatement measures. He wanted a written agreement instead of oral words or assurances from the management. He agreed that some of the land losers were provided with employment. He demanded that the Hon'ble High Court issued orders on provision of employment to all land losers or alternate cultivable land should be provided to all such losers.

33. Sri P. Raghupathi, R/o. Devapur: While extending his support to the proposed expansion of the plant, he stated that people expected more employment on account of proposed expansion.

34. Sri Thirupathi Reddy, R/o. Devapur: He stated that the industry provided secured employment to the people. He appreciated the gesture of management for establishment of school and other development activities were being taken up by the industry. He hoped that the industry would lay the road. He extended his whole hearted support to the proposed expansion of existing cement unit.

At this point of time, the Joint Collector, Mancherial District requested the people to limit their views to the environmental issues as several earlier speakers dealt elaborately on development activities.

35. Sri Janardhan Reddy, NGO: While extending support to the proposed increase in the capacity of the unit at a capital cost of Rs.2100 crores, the industry spent so far Rs.3.0 crores under CSR. He stated that the amount was insufficient and an amount of Rs.10 crores should be earmarked for development activities in the village as well as in the surrounding villages and many villagers also expressed similar views.

36. Sri Anjaiah, State President, NGO's Association: He got high admiration to the local tribal people and their leaders, who expressed their matured views on the subject. They only sought employment as per the rules. He stated that though the Hon'ble High Court delivered judgment in the year 2002, no employment to the land oustees / losers were provided till 2012. He complimented the people and their leaders who were very restive compared to the people from other areas. He cited the example of recent public hearing held in his native Nalgonda District. The industry exists in green surroundings. He opined that the people wanted to provide employment and expressed his support to the proposed expansion.

37. Sri S. Vijaya Reddy, NGO, R/o. Nalgonda: He stated that the public hearing was held in connection with the expansion of existing unit. The proposed expansion includes enhancement of capacity of clinker by 30 lakh tonnes, cement by another 45 lakhs tonnes per year and power by 25 MW. He cited the

provisions of Article 19 (g) of the constitution; the MoEF&CC of GoI would issue environmental clearance and extended his support for obtaining environmental clearance. He stated that Articles 19 and 21 allowed the industry to carry their activities. Article 48 ensures protection to Agriculture and Animal Husbandry and Article 49 ensures protection to the environment and forests and wildlife. Environment (Protection) Act was in the year 1986 and all these EIA and other notifications were issued under E (P) Act, 1986. This public hearing was being conducted under EIA notification, 2006 and its amendments. The EIA Notification deals with impacts on Air, Water, Land and Noise. Most of the speakers dealt with the development works. He gave brief description on sustained development which included not only economic development other development such as increase in life gestation period of human as well as other living beings. While supporting the expansion of the existing unit, he stated that there should be no discrimination in providing opportunities to employment. He stated that the sections 98 and 15 of Mines and Minerals Development and Regulation Act, 1957, which was amended in the year 2015 and 2016. The G.O. Ms. No.4 stipulated that two separate bodies to be formed namely Governing Council and Managing Committee to oversee the implementation of various development activities in the mineral bearing areas. The JC of the District is Co-Chairperson of the Managing Committee. The Governing Council, a Government body shall ensure distribution of mineral development cess collected from the mine operators to direct and indirect affected villages in the ratio of 60:40. He wanted to know the accruals under this fund so far in this region. The mineral cess earmarked for local bodies should be spent locally to undertake development activities. He suggested the implementation of the provisions of the latest GO to overcome the problem faced now. The article 19 (g) permits the construction of industries. He made it clear that the development should be comprehensive and substantial in nature that includes agriculture, forest, wildlife and health of the inhabitants. He further stated that CSR budget came into effect from April-2014 after passing through parliament. As per this companies having a turnover of Rs. 1000 Crores or net worth Rs. 500 Crores, the profits earned in 3 years even if it is Rs. 5 Crores, 2% of the overall profit of 3 years shall be earmarked for CSR activities during the said year. CER i.e. Corporate Environmental Responsibility shall be monitored in the implementation of the activities rested with the District Administration. Fly Ash Notification amendment came into existence through S.

O. No.2804, wherein the ash should be consumed totally and another S.O. No.3305, dated 07-12-2015 should be implemented to provide pollution free environment. Life gestation reduced greatly due to destruction of environment. The drinking water standards as per IS.10500 should be followed. He requested that all rules and regulations should be implemented for welfare of the tribals and other people.

38. Sri K. Bheem Rao, R/o. Devapur: He informed that he was the permanent employee of the cement plant. He stated that pollution impact would be there, wherever cement industry existed. Local problems of health and agriculture need to be dealt. He contended that pollution levels were within the stipulated standards. People depended on Agriculture, which takes second place after employment. The yields of the crops in recent times are not commensurate with the cost of inputs. He requested the authorities to supplement the farmer by giving input subsidy to overcome the cost of farming in view of falling yields. Only one person is employed in a family 4 to 5 members and rest were dependent on agriculture activity in a family.

39. Sri Hussain Naidu, Social activist and NGO: He supported the increase in Cement manufacturing capacity of M/s. OCL. He appreciated the industry for developing extensive green belt. Living standards of tribals would be improved subject to the protection of environment. He hailed from Nalgonda, where several cement manufacturing industries managed by Multi-National Companies (MNCs) are located. He stated that this type of tree growth was not existed. He stressed the need to implement Haritha haram scheme to improve the quality of life of people. Government issued orders through GO Ms. No.2, known as "Prime Minister Khanija Nikshepayojana" wherein an amount of Rs.75/- per tonne of mineral would be collected and deposited as Mineral Development Fund (MDF) to undertake the development activities in impact zone and surroundings. He requested the District Administration to utilise the funds available for taking up welfare activities in the villages covered in impact zone.

40. Sri Ravindranath Tagore, NGO, Ashajyothi: He is the Managing Director of Ashajyothi, an NGO involved in serving the people. He appreciated the management of this cement industry for taking up development activities in the village. He lauded the efforts of the management in providing employment to

the local people, which is commensurate with their qualifications. He requested the Central and State Governments to accord necessary clearances to the proposed expansion of existing Cement Plant.

41. Sri Digamber, NGO, Ekalavya Foundation: He stated that their Foundation was involved in imparting training in sustainable agriculture practice known as "organic agriculture" and in conservation of water resources. He stated that their Foundation took up watershed activities over 35,000 Ha in and around Devapur area and in the district. He sought co-operation of the industry in the implementation of the above activities, which would help in preserving the environment and ecology of the area, thereby improving the living conditions of the people in Devapur and surrounding areas.

After eliciting the opinion of the public, the Joint Collector, Mancherla District requested the industry representative to offer their responses to the various issues raised during the public hearing.

Sri S.K. Pandey, President-Works & Sri RVR Murthy, Senior Vice-President, M/s.Orient Cement Limited furnished the point-wise clarifications to the issues raised by the public during the Public Hearing.

This cement industry was established in the year 1981 by Sri G. D. Birlaji, Padma Bhushan, who is the father of the present Chairman, Sri C. K. Birlaji at the times of where there is no road connectivity to reach the factory site. People used to walk down from Lord Anjaneya Swamy Temple at Salpalavagu to the site. The capacity of the Cement plant was started from 45,000 TPA to 3.5 MTPA now. Infrastructure was developed from that level to the present level because of the cement plant and continuous expansions. Roads were laid and educational & medical facilities were provided.

Regarding Employment:

- Majority of the employees are from local area only. About 60% of the employees are from local Devapur Village itself and in the balance 30% are from Telangana State. Total 90% are from Telangana State.
- Employment will be provided depending on the requirement and suitability of the people. Not only providing employment to suitable people, people from the Skill Development Centres run by the Government will also be

considered for employment. He further assured that the local people will be trained in the Skill Development Centre which will be set up by the Govt. and considered for employment in the expansion unit.

- All land oustees / land losers are assured with employment and there is no second thought in this regard. The land losers need to furnish the documents indicating that the land belonged to them.

Education Facilities:

- The student strength in the school is 1600. Education is imparted in English and Telugu mediums. Several students who passed out from the school became Engineers, Doctors and even IAS officers. In general, the operation of both mediums under one roof doesn't exist, but it is happening in Devapur only to facilitate Devapur villagers only. Further, only 15% of students belong to factory employees and the remaining 85% are from Devapur Village. All efforts will be made to strengthen and improve the existing facilities.

Medical Facilities:

- There is a hospital manned by one male Doctor and two female Doctors. An ambulance facility is available to bring the handicapped and infirm people to the hospital and treatment is extended to the people. All possible efforts will be made to strengthen the hospital further after expansion.

Development of Green Belt:

- Green belt has been developed on 52% of the plant area more than mandatory requirement of 33%. Green belt has been extended beyond factory premises covering nearby places as there is no space within the factory premises.

Environment Protection:

- Several environment protection works were undertaken. Environment development is being under taken as per the guidelines of the MoEF&CC. An amount of Rs.33 crores was spent to attain the revised levels of Suspended Particulate Matter (SPM) which now stands at 30 mg /NM³. The monitors are connected to the servers of TSPCB and CPCB for online continuous monitoring. Emission from outside is also monitored regularly. Interlocking system was introduced for automatic tripping of plant in case of failure or increase in emission levels.

- Latest technology will be utilised in case of proposed expansion.
- Efforts are being made to run the plant on various systems like ISO: 9001, ISO: 14001, ISO: 18001 and Energy conservation system of ISO: 15001.
- Noise abatement measures are taken up. As per atmospheric conditions, personal protection equipment is used compulsorily.
- Training is imparted to the Diploma holders and certificates are issued on successful completion of training.
- Gifts for students of Carmel school, Z.P. School and Ashram School are given to encourage them for attaining academic excellence and athletic excellence.
- Assistance is extended to the schools by way of supply of furniture and carrying out repairs and books and for other activities as required by them.

Corporate Social Responsibility:

- An amount of Rs.9.25 crores is allocated towards CER fund as per the Capex of Rs. 2100 Crores which will be utilised for taking up the development activities.
- This fund will be utilised for the following as per the needs & requirements of the public:
 - Roads and drainage system, sanitation & sewerage systems.
 - Solar street lights will be provided in the village.
 - Garbage collection system will be made properly and the garbage will be used in the cement plant to ensure clean & green villages. None of the villagers should suffer in the name of pollution.
 - Medical facilities will be extended and new hospital building with facilities will be added as the strength of employees will go up with the commissioning of new facilities.
 - The President works assured to extend required help for the surrounding villages.
 - He sought cooperation of the people as well as employees in achieving the targets set for production as well as for development activities.

The representative of the industry concluded the clarification / response to the various issues raised by the public. They thanked the people for extending their whole hearted support for setting up the fourth unit of the plant. He assured the public that the industry would continue to strive to render the services for the development of the local area to the possible extent.

The **Joint Collector, Mancherial District** in his concluding remarks stated that the public hearing was conducted with respect to the proposed expansion of the cement industry of M/s. Orient Cement Ltd at Devapur. It is the State Government endeavour to expand the projects in remote and interior areas to provide employment. The industry also responded positively by investing here. The villagers also offered their opinion, suggestions and views on the proposed expansion with patience for two and half hours. The plant has been operating for the past 40 years here and involved in development activities. He expressed his happiness that the industry participated actively in Haritha haram scheme and covered more than 51% of the plant area under green belt. The industry also provided basic facilities like school, medical facilities etc. It is heartening to note that 90% of employees are from local area which is in accordance with the State Government stand. The District Administration is also monitoring provision of employment to the local people. He assured that the District Administration would take the responsibility to train the people of the area to meet the requirement of the industries under Skill Development Programme. He assured that the environmentalists and NGOs that their views and suggestions would be considered seriously. He requested the EE, TSPCB to conclude the public hearing.

The **Environmental Engineer, T.S. Pollution Control Board, Regional Office, Nizamabad** thanked the people, officials, journalists, Police and Public representatives for their participation in the public hearing conducted in connection with the setting up of fourth unit of M/s. Orient Cement Limited at Devapur Village, Kasipet Mandal, Mancherial District.

The public hearing was concluded.

Representations received in this connection are enclosed herewith.

List of the public participated in the public hearing is appended.

B. Bhikshapathi
B. Bhikshapathi,
Environmental Engineer,
T.S. Pollution Control Board
Regional Office, Nizamabad.

Y. Surendar Rao
Y. Surendar Rao,
Joint Collector & Additional District
Magistrate, Mancherial District.
Joint Collector
MANCHERIAL.

(T.C)

గ్రామ పంచాయతి కార్యాలయం, మద్దిమాడ.

శ్రీ అడ జంగు

(సర్పంచ్)

సెల్ : 9640022808

గ్రామపంచాయతి మద్దిమాడ.

మం॥ కాసిపేట, జి॥ మంచెరాల.



ANNEXURE 7 (1) (Gdy)

Ref:

Date: 25-01-2024

To,
The Unit Head- Devapur,
Orient Cement Limited
Devapur Cement Works,
Macherial District,
Telangana.

Subject: No objections with respect to the Cement Plant run by M/s Orient Cement Limited

Dear Sir,

We members of the Gram Panchayat of Maddimada Village, Kasipet Mandel, Mancherial District, Telangana State, submit that we have no objection to the cement plant run by M/s Orient Cement Limited.

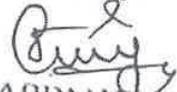
Even during the public hearing dated 20.08.2019 with respect to expansion of Orient cement's plant no objections were given from our end.

Till date, we submit that the company has not indulged in any type of environment pollution including discharge of any type of effluents/ waste in the nala which is in the locality.

The company has not disrupted the peaceful living of the villagers in this area and therefore we have no objections to the running of their plant.

Thanking you

Gram Panchayat


SARPANCH
G.P. MADDIMADA
Mdlr Kasipet

గ్రామ పంచాయతీ కార్యాలయం, దేవాపూర్.

శ్రీమతి మదావి తిరుమల
పర్సన్ గ్రామపంచాయతీ దేవాపూర్.



ఫోన్ : 9959500000

చుం: కాసిపేట, జి: మంచెర్లాల.

Ref:

Date

Date: 25-01-2024

To,
The Unit Head- Devapur,
Orient Cement Limited
Devapur Cement Works,
Macherial District,
Telangana.

Subject: No objections with respect to the Cement Plant run by M/s Orient Cement Limited

Dear Sir,

We members of the Gram Panchayat of Devapur Village, Kasipet Mandel, Mancherial District, Telangana State, submit that we have no objection to the cement plant run by M/s Orient Cement Limited.

Even during the public hearing dated 20.08.2019 with respect to expansion of Orient cement's plant no objections were given from our end.

Till date, we submit that the company has not indulged in any type of environment pollution including discharge of any type of effluents/ waste in the nala which is in the locality.

The company has not disrupted the peaceful living of the villagers in this area and therefore we have no objections to the running of their plant.

Thanking you

Gram Panchayat

M. Thirumala
Sarpanch -
G.P. DEVAPUR
Mdl: Kasipet

(7.0)

ANNEXURE R 7/12

From: Rodda Ravikumar <rodda.ravikumar8464@gmail.com>
Sent: Saturday, October 28, 2023 14:45
To: DEEPAK KHETRAPAL <deepak.khetrapal@orientcement.com>; ORCEM INFO <info@orientcement.com>; INVESTORS INVESTORS <investors@orientcement.com>
Subject: ORIENT CEMENT DEVAPUR NGT CASE FILING.....

CAUTION: This email originated from outside of the organization. Do not click links or open attachments unless you recognize the sender and know the content is safe.

SIR ,

The main reason I filed the case was HR Sesha Srinivas Hyderabad.

(T.C.)

ANNEXURE 7/B



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2022 – 09436 & 09437

- 1) Sample Description : M/s. Orient Cement Ltd., Devapur Cement Works, Devapur (V), Kasipet (M), Mancherial District.
- 2) Sample Source :
- 2022 – 09436 : Inlet of STP
- 2022 – 09437 : Outlet of STP
- 3) Sample Collected on : 26/09/2022
- 4) Sample Received on : 26/09/2022
- 5) Report issued on : 01/10/2022
- 6) Sample Collected by : EE, RO-Nizamabad

S. No.	Parameter	Method No*	Results	
			09436	09437
1	pH	4500-H ⁺ -B	7.35	7.52
2	Total Suspended Solids (TSS)	2540-D	88	46
3	Total Dissolved Solids (TDS)	2540-C	1,219	823
4	Chemical Oxygen Demand (COD)	5220-B	272	160
5	Biological Oxygen Demand (BOD)	5210-B	55	24
6	Oil & Grease	5520-B,D	BDL	BDL

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

rd
SENIOR ENVIRONMENTAL SCIENTIST



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2022 – 09438

- 1) Sample Description : M/s. Orient Cement Ltd., Devapur Cement Works, Devapur (V), Kasipet (M), Mancherial District.
- 2) Sample Source :
2022 – 09438 : Sample collected from drain outside the industry
- 3) Sample Collected on : 26/09/2022
- 4) Sample Received on : 26/09/2022
- 5) Report issued on : 01/10/2022
- 6) Sample Collected by : EE, RO-Nizamabad

S. No.	Parameter	Method No*	Results
			09438
1	pH	4500-H ⁺ -B	7.75
2	Total Suspended Solids (TSS)	2540-D	93
3	Total Dissolved Solids (TDS)	2540-C	988
4	Chemical Oxygen Demand (COD)	5220-B	236
5	Biological Oxygen Demand (BOD)	5210-B	45
6	Oil & Grease	5520-B,D	BDL

*Standard Methods for the examination of water & waste water APHA-23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL–Below Detectable Limit.


SENIOR ENVIRONMENTAL SCIENTIST



ANNEXURE R/14



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORTSample Nos. 2023 – 08092 to 08094

- 1) Sample Description : M/s. Orient Cement Company Ltd., Devapur (V), Kasipet (M),
Mancherial District.
- 2) Sample Source :
- 2023 – 08092 : Inlet of STP
2023 – 08093 : Outlet of STP
2023 – 08094 : Sample collected from the drain leading to the outside industry
premises.
- 3) Sample Collected on : 05/08/2023
4) Sample Received on : 05/08/2023
5) Report issued on : 19/08/2023
6) Sample Collected by : AES, RO-Nizamabad

S. No.	Parameter	Method No*	Results		
			08092	08093	08094
1	pH	4500-H ⁺ -B	7.54	6.76	7.97
2	Total Suspended Solids (TSS)	2540-D	23	18	30
3	Total Dissolved Solids (TDS)	2540-C	1020	644	1,128
4	Chemical Oxygen Demand (COD)	5220-B	202	177	230
5	Biological Oxygen Demand (BOD)	5210-B	35	24	52
6	Oil & Grease	5520-B,D	BDL	BDL	BDL

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2023 – 08092 to 08094

- 1) Sample Description : M/s. Orient Cement Company Ltd., Devapur (V), Kasipet (M),
Mancherial District.
- 2) Sample Source :
- 2023 – 08092 : Inlet of STP
2023 – 08093 : Outlet of STP
2023 – 08094 : Sample collected from the drain leading to the outside industry
premises.
- 3) Sample Collected on : 05/08/2023
4) Sample Received on : 05/08/2023
5) Report issued on : 19/08/2023
6) Sample Collected by : AES, RO-Nizamabad

S. No.	Parameter	Method No*	Results		
			08092	08093	08094
1	pH	4500-H ⁺ -B	7.54	6.76	7.97
2	Total Suspended Solids (TSS)	2540-D	23	18	30
3	Total Dissolved Solids (TDS)	2540-C	1020	644	1,128
4	Chemical Oxygen Demand (COD)	5220-B	202	177	230
5	Biological Oxygen Demand (BOD)	5210-B	35	24	52
6	Oil & Grease	5520-B,D	BDL	BDL	BDL

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

[Signature]
SENIOR ENVIRONMENTAL SCIENTIST

(T.C.)



90 ANNEXURE R-7 (15/6/23)


CLEAN
ENVIRO LABS
 WATER | FOOD | ENVIRONMENT

TEST REPORT	
Name and Address of the Client: M/S. Orient Cement, Devapur Cement Works, Mancheril.(DIST).	Sample Registration : 0347/09/23-002 Test Report No : CEL/WW/0347/09/23-002 Report Issued Date: : 25.09.2023 Your Reference : Nil Date of Receipt : Nil
Sample Description : STP-Outlet water Sample Quantity : 1 Liter Sample Packing : Clean & Sterile Container Tests Required : As mentioned below	Date of Registration : 21.09.2023 Date of Commencement of Testing : 21.09.2023 Date of Completion of Testing : 25.09.2023 Sample Condition of Receipt : Found Ok
Sample Tested as Received Basis	
Sampling Details	
Date of Sampling : 20.09.2023	Sample Collected By: CEL Representative
Sampling Method : APHA 23 rd Edition 2017	Environment Condition: Temperature:27.8° C & Humidity :58%
Discipline : Chemical & Biological	Group: Pollution & Environment

TEST RESULT					
S.NO	Test Parameters	Units	Test Method	TSPCB STANDARDS	Results
1	pH @25.8C	-	APHA :4500 H+ B, 23 rd Edition 2017	5.5-9.0	6.78
2	Total Dissolved Solids	mg/L	APHA : 2540 C, 23 rd Edition 2017	2100	1124
3	Total Suspended Solids	mg/L	APHA : 2540 D, 23 rd Edition 2017	100	28
4	Chemical Oxygen Demand	mg/L	APHA 5220 B, 23 rd Edition 2017	250	32
5	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS: 3025(Part-44), 23 rd Edition 2017	30	8.0
6	Oil & Grease	mg/L	APHA : 5520 B, 23 rd Edition 2017	10	2.0
7	Fecal Coliforms	Per100ml	APHA : 2540 C, 23 rd Edition 2017	--	Absent

APHA – American Public Health Association IS – Indian Standard

Verified By


 D. E. Lakshmi

(Technical - Manager)



*****END OF THE REPORT*****

Disclaimer:

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- The results relate to the Item tested.

H.No. 8-85/F5, 2nd floor, Plot No. 10&25, Sai Nagar, Uppal Bus Depot, Beside Mangalya Shopping Mall, Medipally, Hyderabad - 500 098
 Contact : +91 8121165649 | +91 8801676472, Email ID : cleanenvirolabs@gmail.com

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(T.C)



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TEST REPORT

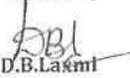
Name and Address of the Client: M/S. Orient Cement, Devapur Cement Works, Mancherial (DIST).		Sample Registration : 0408/10/23-002 Test Report No : CEL/WW/0408/10/23-002 Report Issued Date: : 25.10.2023 Your Reference : Nil Date of Receipt : Nil
Sample Description : STP-Outlet water Sample Quantity : 1 Liter Sample Packing : Clean & Sterile Container Tests Required : As mentioned below	Date of Registration	20.10.2023
	Date of Commencement of Testing	20.10.2023
	Date of Completion of Testing	25.10.2023
	Sample Condition of Receipt	Found Ok
Sample Tested as Received Basis		
Sampling Details		
Date of Sampling : 19.10.2023	Sample Collected By: CEL Representative	
Sampling Method : APHA 23 rd Edition 2017	Environment Condition: Temperature:27.0 C & Humidity :51%	
Discipline : Chemical & Biological	Group: Pollution & Environment	

TEST RESULT

S.NO	Test Parameters	Units	Test Method	TSPCB STANDARDS	Results
1	pH @25.8C	-	APHA :4500 H+ B, 23 rd Edition 2017	--	7.40
2	Total Dissolved Solids	mg/L	APHA : 2540 C, 23 rd Edition 2017	2100	1072
3	Total Suspended Solids	mg/L	APHA : 2540 D, 23 rd Edition 2017	100	42
4	Chemical Oxygen Demand	mg/L	APHA 5220 B, 23 rd Edition 2017	250	96
5	Bio Chemical Oxygen Demand (3 Days at 27 ^o C)	mg/L	IS: 3025(Part-44), 23 rd Edition 2017	30	28
6	Oil & Grease	mg/L	APHA : 5520 B, 23 rd Edition 2017	10	< 1.0
7	Fecal Coliforms	Per100ml	APHA : 2540 C, 23 rd Edition 2017	--	Absent

PHA - American Public Health Association IS - Indian Standard ,

Verified By


D.B. Lakmi
(Technical Manager)



*****END OF THE REPORT*****

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TEST REPORT

Name and Address of the Client: M/S. Orient Cement, Devapur Cement Works, Mancherla (DIST).		Sample Registration : 0477/11/23-002 Test Report No : CEL/WW/0477/11/23-002 Report Issued Date: : 25.11.2023 Your Reference : Nil Date of Receipt : Nil	
Sample Description : STP-Outlet water Sample Quantity : 1 Liter Sample Packing : Clean & Sterile Container Tests Required : As mentioned below		Date of Registration	20.11.2023
		Date of Commencement of Testing	20.11.2023
		Date of Completion of Testing	25.11.2023
		Sample Condition of Receipt	Found Ok
Sample Tested as Received Basis			
Sampling Details			
Date of Sampling : 19.11.2023		Sample Collected By: CEL Representative	
Sampling Method : APHA 23 rd Edition 2017		Environment Condition: Temperature:27.0 C & Humidity :51%	
Discipline : Chemical & Biological		Group: Pollution & Environment	

TEST RESULT

S.NO	Test Parameters	Units	Test Method	TSPCB STANDARDS	Results
1	pH @25.8C	-	APHA :4500 H+ B, 23 rd Edition 2017	--	7.62
2	Total Dissolved Solids	mg/L	APHA : 2540 C, 23 rd Edition 2017	2100	1084
3	Total Suspended Solids	mg/L	APHA : 2540 D, 23 rd Edition 2017	100	30
4	Chemical Oxygen Demand	mg/L	APHA 5220 B, 23 rd Edition 2017	250	60
5	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS: 3025(Part-44), 23 rd Edition 2017	30	15
6	Oil & Grease	mg/L	APHA : 5520 B, 23 rd Edition 2017	10	< 1.0
7	Fecal Coliforms	Per100ml	APHA : 2540 C, 23 rd Edition 2017	--	Absent

IPHA – American Public Health Association IS – Indian Standard.

Verified By


D.B. Lakshmi
(Technical -Manager)



*****END OF THE REPORT*****

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TEST REPORT	
Name and Address of the Client: M/S. Orient Cement Ltd, Devapur Cement Works, Mancherial (DIST).	Sample Registration : 0516/12/23-002 Test Report No : CEL/WW/0516/12/23-002 Report Issued Date: : 22.12.2023 Your Reference : Nil Date of Receipt : Nil
Sample Description : STP-Outlet water Sample Quantity : 1 Liter Sample Packing : Clean & Sterile Container Tests Required : As mentioned below	Date of Registration : 18.12.2023
	Date of Commencement of Testing : 18.12.2023
	Date of Completion of Testing : 22.12.2023
	Sample Condition of Receipt : Found Ok
Sample Tested as Received Basis	
Sampling Details	
Date of Sampling : 16.12.2023	Sample Collected By: CEL Representative
Sampling Method : APHA 23 rd Edition 2017	Environment Condition: Temperature:27.0 C & Humidity :51%
Discipline : Chemical & Biological	Group: Pollution & Environment

TEST RESULT

S.NO	Test Parameters	Units	Test Method	TSPCB STANDARDS	Results
1	pH @25.8C	-	APHA :4500 H+ B, 23 rd Edition 2017	--	7.84
2	Total Dissolved Solids	mg/L	APHA : 2540 C, 23 rd Edition 2017	2100	1062
3	Total Suspended Solids	mg/L	APHA : 2540 D, 23 rd Edition 2017	100	26
4	Chemical Oxygen Demand	mg/L	APHA 5220 B, 23 rd Edition 2017	250	88
5	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS: 3025(Part-44), 23 rd Edition 2017	30	20
6	Oil & Grease	mg/L	APHA : 5520 B, 23 rd Edition 2017	10	< 1.0
7	Fecal Coliforms	Per100ml	APHA : 2540 C, 23 rd Edition 2017	--	Absent

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Verified By


D.B. Laxmi

(Technical -Manager)



*****END OF THE REPORT*****

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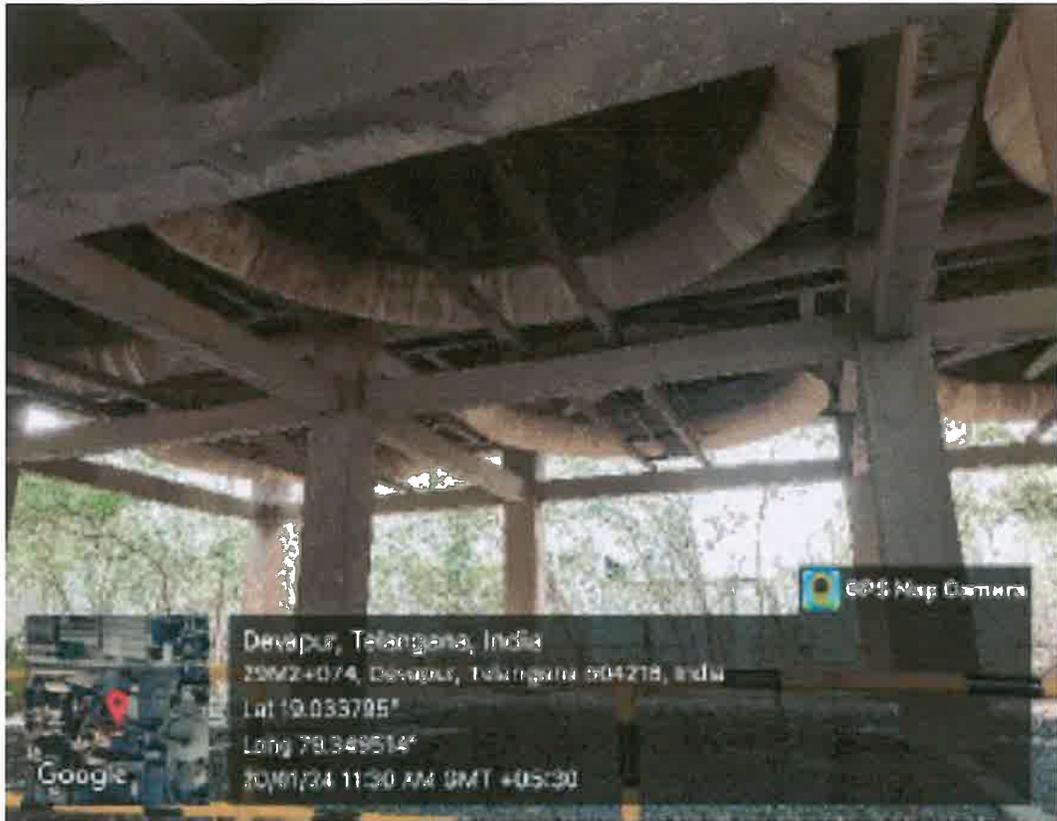
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(TIC)

ANNEXURE R7/16 (Gully)

Air Cooled Condensers at Captive Power Plant



(T.C)

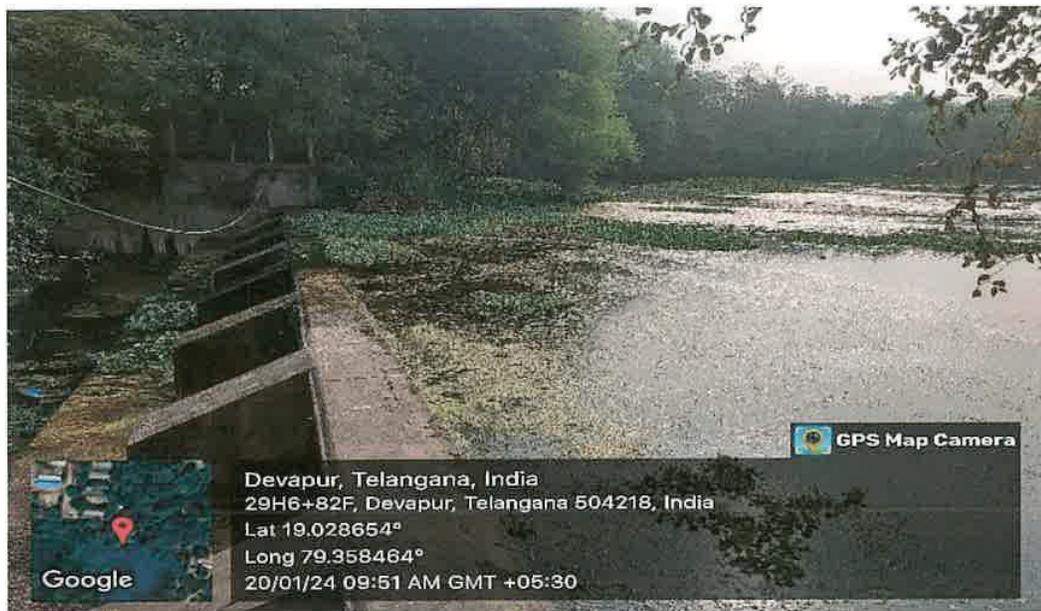
ANNEXURE R7/17



Sewage Treatment Plant 250 KLD Capacity – Aeration Clarifier

(T.C)

ANNEXURE R 7/18



Sedimentation pond in the township



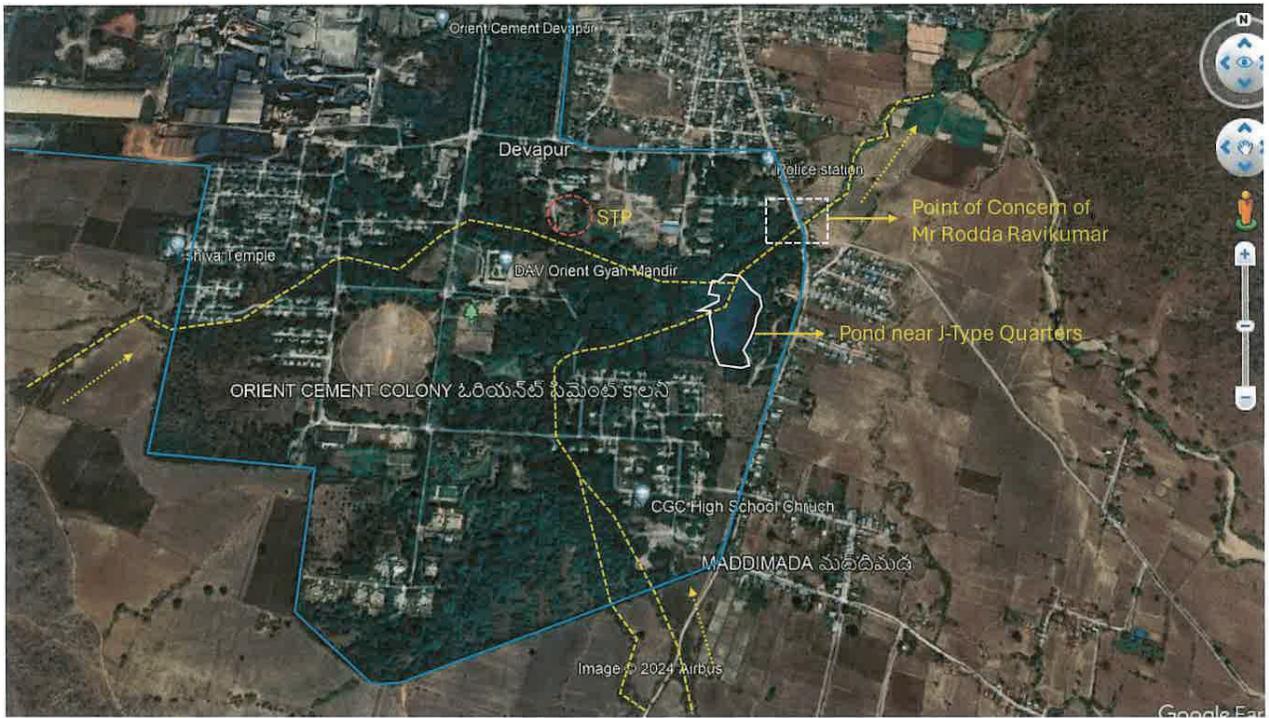
Sedimentation pond in the township



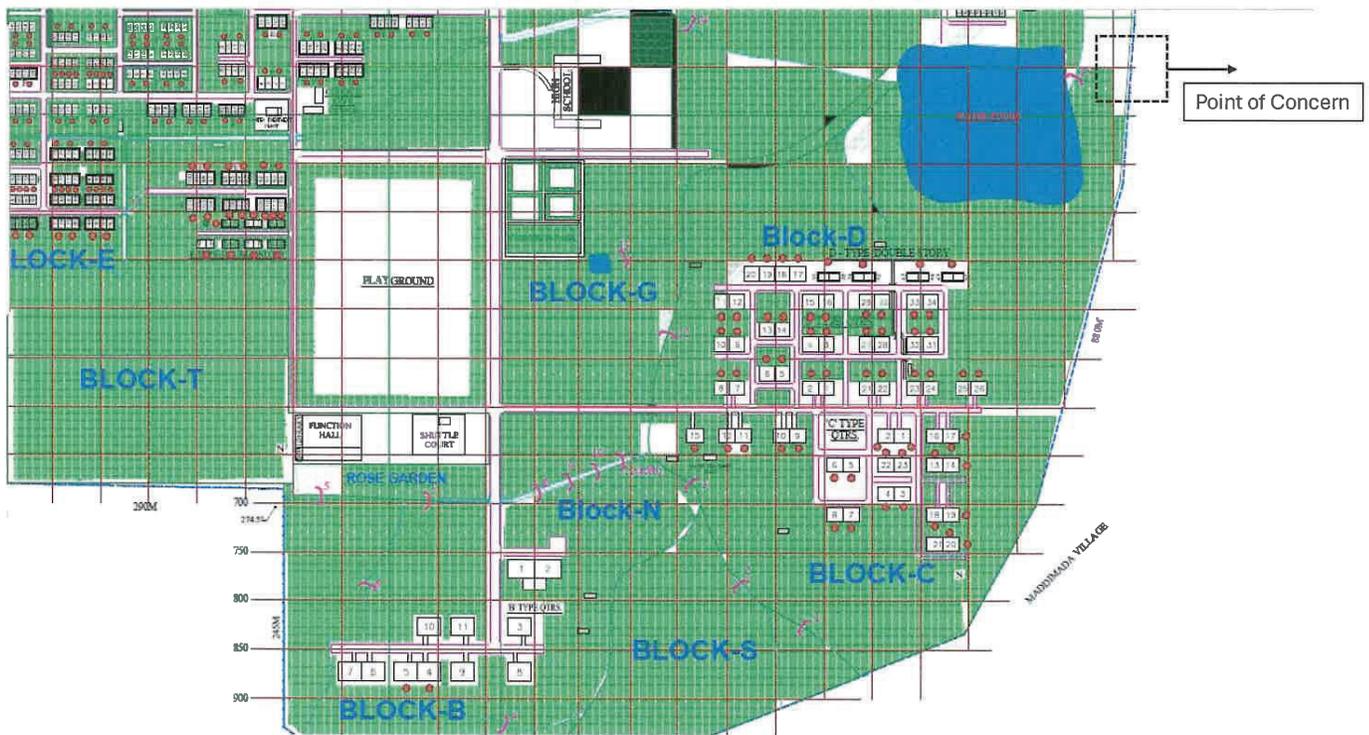
Rainwater collection drains/gutters

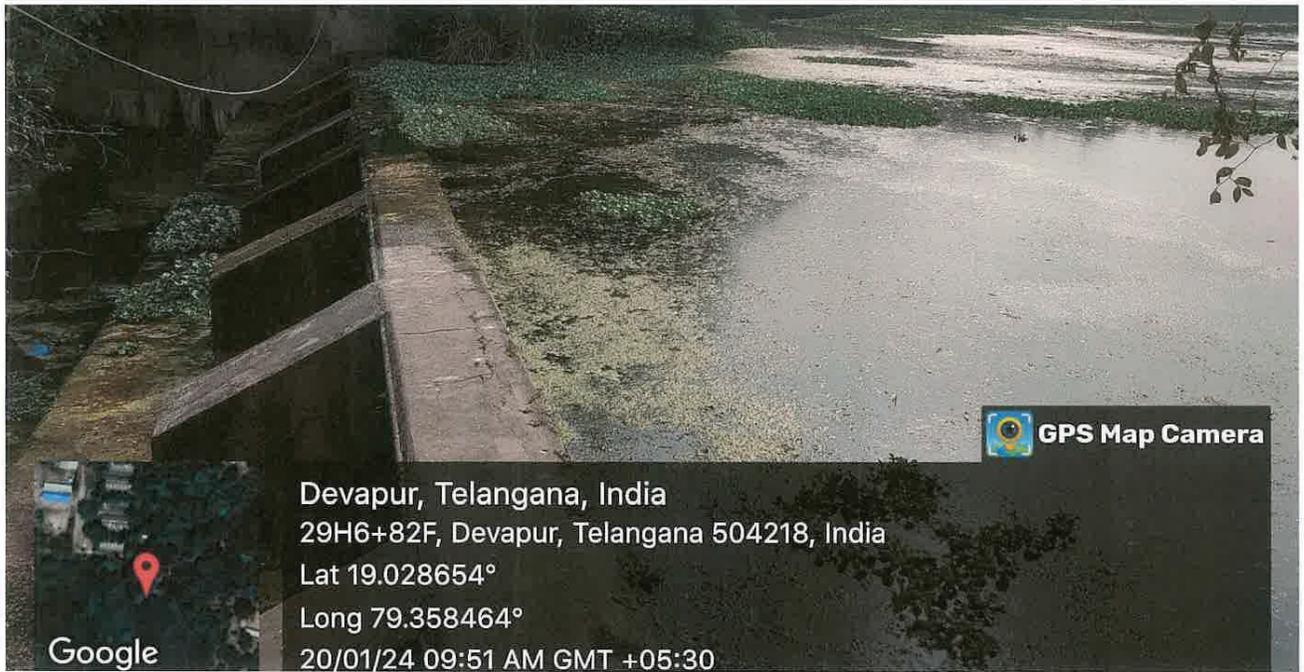
(T.C.)

ANNEXURE R7/19

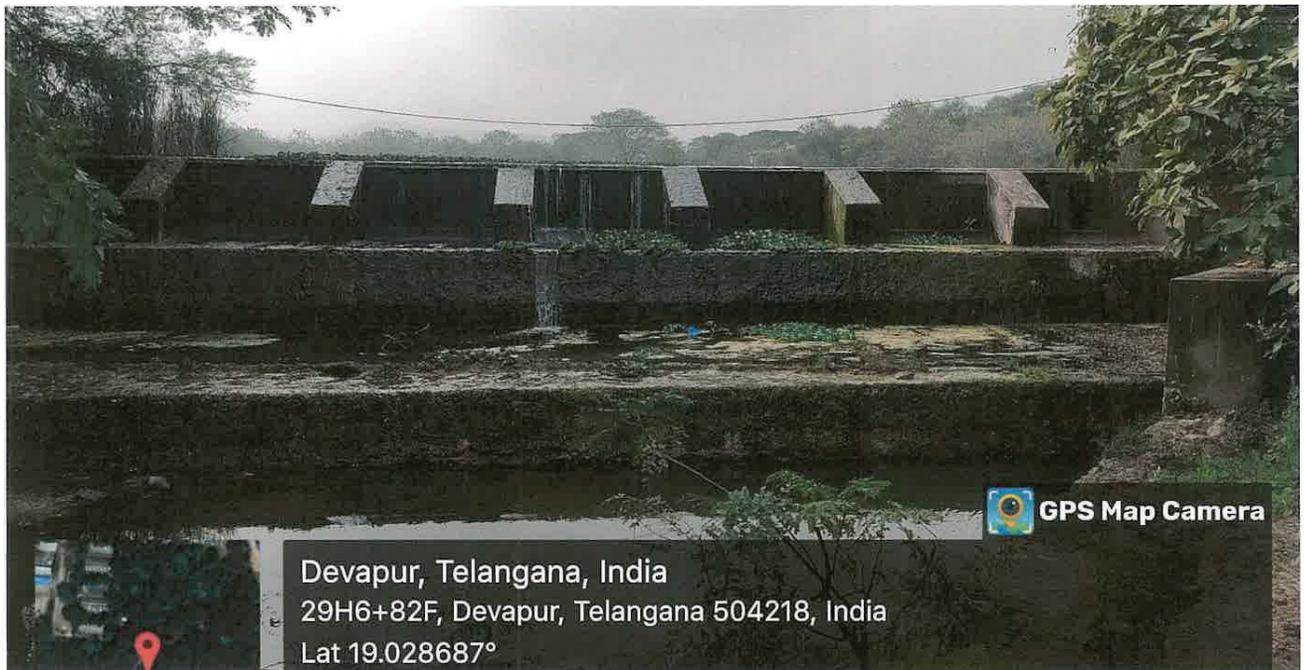


Blue line – Colony Boundary, Yellow Dotted Line – Natural drainage flow

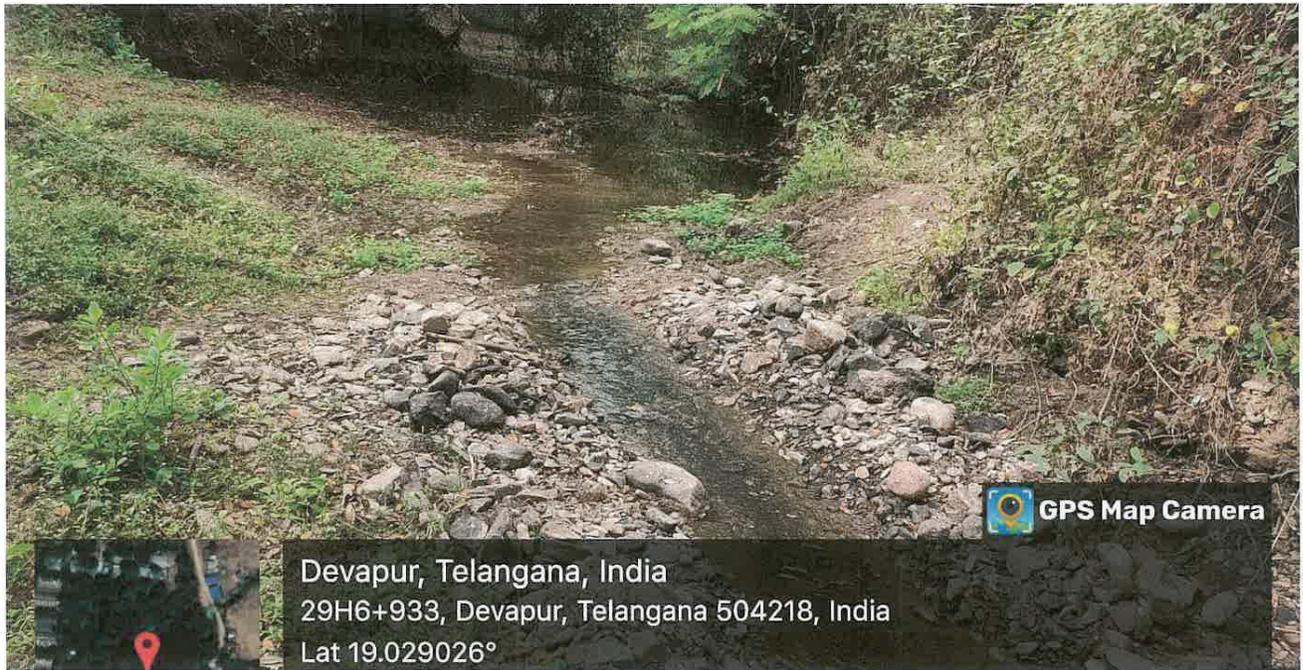




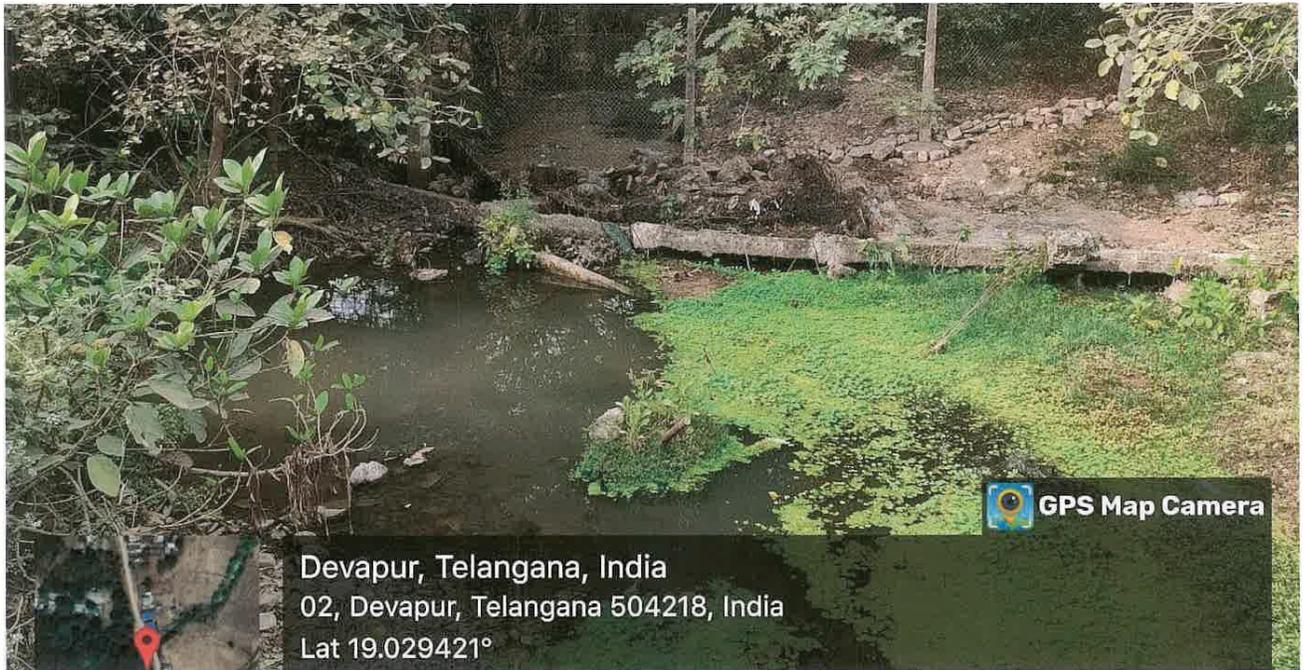
J-type pond checkdam.



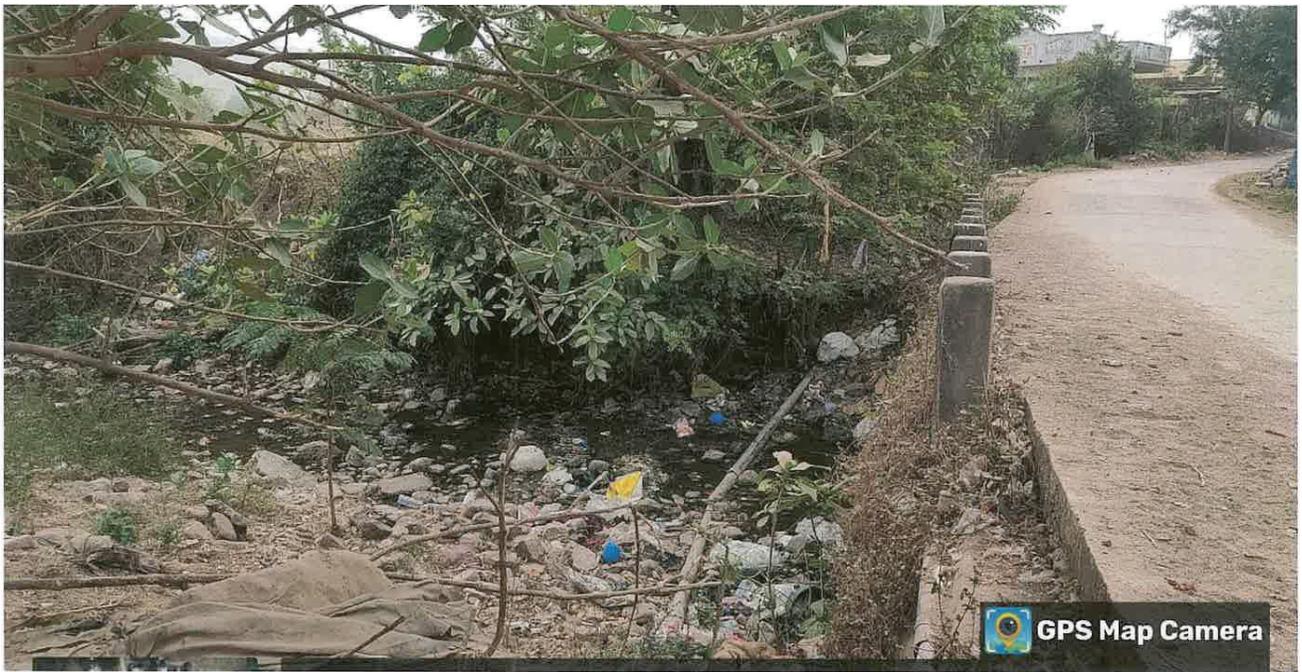
J-type pond checkdam.



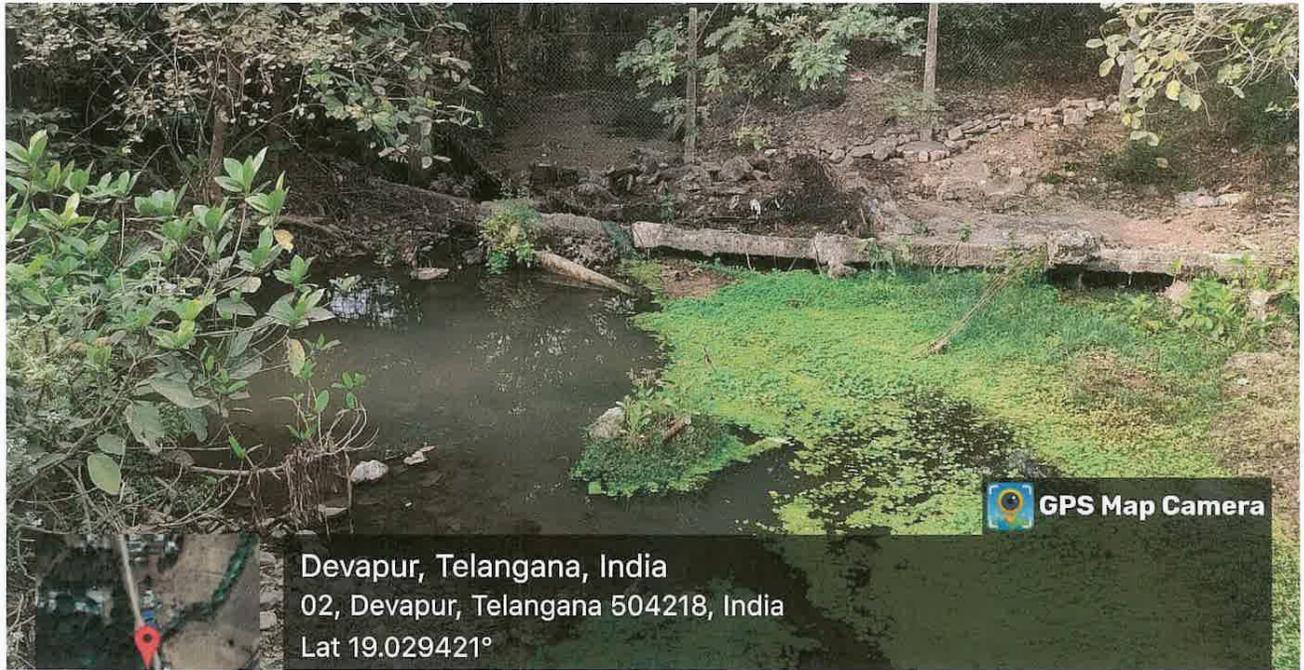
Fresh water getting overflowed from J-type pond checkdam.



Water accumulated at outside of the boundary (entering the Maddimada village)



Nonveg shops leftover and other debris accumulated outside the boundary (Near the house of Mr R Ravikumar)



Water accumulated at outside of the boundary (entering the Maddimada village)

Handwritten signature or mark.



107

ANNEXURE 7/20

**CLEAN ENVIRO LABS**
WATER | FOOD | ENVIRONMENTWater, Food and Environment Testing Laboratory
Accredited by NABL, Recognised by MOEF & CC

TEST REPORT	
Name and Address of the Client: M/S. Orient Cement Ltd, Devapur Cement Works, Mancherla (DIST).	Sample Registration : 0113/02/24-003 Test Report No : CEL/WW/0113/02/24-003 Report Issued Date: : 22.02.2024 Your Reference : NA Date of Receipt : 16.02.2024
Sample Description : Nala Water Near Maddimada Sample Quantity : 1 Liter Sample Packing : Clean & Sterile Container Tests Required : As mentioned below	Date of Registration : 17.02.2024
	Date of Commencement of Testing : 17.02.2024
	Date of Completion of Testing : 22.02.2024
	Sample Condition of Receipt : Found Ok
Sample Tested as Received	
Sampling Details	
Date of Sampling : 16.02.2024	Sample Collected By: CEL Representative
Sampling Method : APHA 23 rd Edition 2017	Environment Condition: Temperature:27.0 C & Humidity :51%
Discipline : Chemical & Biological	Group: Pollution & Environment

TEST RESULT

S.NO	Test Parameters	Units	Test Method	Results
1	pH @25.8C	-	APHA :4500 H* B, 23 rd Edition 2017	6.87
2	Total Dissolved Solids	mg/L	APHA : 2540 C, 23 rd Edition 2017	628
3	Total Suspended Solids	mg/L	APHA : 2540 D, 23 rd Edition 2017	24
4	Chemical Oxygen Demand	mg/L	APHA 5220 B, 23 rd Edition 2017	16
5	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS: 3025(Part-44), 23 rd Edition 2017	< 5.0
6	Oil & Grease	mg/L	APHA : 5520 B, 23 rd Edition 2017	< 1.0
7	Fecal Coliforms	Per100ml	APHA : 2540 C, 23 rd Edition 2017	Absent

APHA - American Public Health Association IS - Indian Standard.

Verified By


 D.B. Lakshmi
 (Technical -Manager)


*****END OF THE REPORT*****

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(TSC)

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ISO 9001, 14001 & 45001
CERTIFIED COMPANY

LAWN ENVIRO ASSOCIATES

[Engineers & Consultants in Pollution Control]

Recognised by Ministry of Environment Forest & Climate Change (MoEF & CC), GOI, New Delhi
& Laboratory Accredited by NABL

ANNEXURE-2 (11)

TEST REPORT

REF.NO: LAWN/ORIENT/2023

Date: 22-9-2023

WATER ANALYSIS

Name of the Industry & : **DEVAPUR LIMESTONE MINE,**
Address : **Devapur (Village),**
Mancherla (Dist) - 504 218.

Sample Particulars : **Borewell Water (Maddimadugu Village)** ✓
Date of Collection : **14-9-2023**
Date of Analysis : **15-9-2023**
PROTOCOL : **A.P.H.A 23rd Edition**

1. Color (Hazen Units)	:	03
2. Odour	:	Agreeable
3. Turbidity (NTU)	:	2.40
4. pH	:	7.25
5. E.C (micromhos/cm)	:	1,071
6. Total dissolved solids	:	601
7. Total alkalinity	as CaCO ₃	248
8. Phenolphthaleine alkalinity	as CaCO ₃	Nil
9. Methylorange alkalinity	as CaCO ₃	248
10. Total hardness	as CaCO ₃	301
11. Calcium	as Ca	77.60
12. Magnesium	as Mg	25.74
13. Sodium	as Na	99.53
14. Potassium	as K	3.27
15. Copper	as Cu	0.09
16. Iron	as Fe	0.22
17. Manganese	as Mn	0.07
18. Chlorides	as Cl	149.28
19. Sulphates	as SO ₄	54.34
20. Nitrates	as NO ₃	20.43
21. Fluorides	as F	0.61
22. Phenolic compounds	as C ₆ H ₅ OH	<0.001
23. Mercury	as Hg	<0.001
24. Cadmium	as Cd	<0.001
25. Selenium	as Se	<0.001
26. Cyanide	as CN	<0.001
27. Lead	as Pb	<0.001
28. Zinc	as Zn	<0.001
29. Anionic Detergents	as MBAS	Absent
30. Residual Chlorine		Nil
31. Pesticides		Absent
32. Silver	as Ag	<0.001
33. Mineral Oil		<0.001
34. Hexavalent Chromium	as Cr+6	<0.001
35. Polynuclear aromatic Hydrocarbons as PAH		Absent

Note: All the values except pH are expressed in mg/L.

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Branch Office : D.No.31-58-103, MIG-71, Phase-7, Road No.4/4, Dwarakapuri Colony, Kurmanapallem, Vishakhapatnam-530046. Tel : 9701505182
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TEST REPORT

REF.NO: LAWN/ORIENT/2023

Date: 22-9-2023

WATER ANALYSIS

Name of the Industry & : **DEVAPUR LIMESTONE MINE,**
Address : **Devapur (Village),
Mancherial (Dist) - 504 218.**

Sample Particulars : **Borewell Water (Near Colony)**
Date of Collection : **14-9-2023**
Date of Analysis : **15-9-2023**
PROTOCOL : **A.P.H.A 23rd Edition**

1. Color (Hazen Units)	:	04
2. Odour	:	Agreeable
3. Turbidity (NTU)	:	2.40
4. pH	:	7.56
5. E.C (micromhos/cm)	:	919
6. Total dissolved solids	:	522
7. Total alkalinity	as CaCO ₃	161
8. Phenolphthaleine alkalinity	as CaCO ₃	Nil
9. Methylorange alkalinity	as CaCO ₃	161
10. Total hardness	as CaCO ₃	360.90
11. Calcium	as Ca	83.46
12. Magnesium	as Mg	36.92
13. Sodium	as Na	48.22
14. Potassium	as K	1.67
15. Copper	as Cu	0.10
16. Iron	as Fe	0.21
17. Manganese	as Mn	0.05
18. Chlorides	as Cl	82.15
19. Sulphates	as SO ₄	62.58
20. Nitrates	as NO ₃	23.45
21. Flourides	as F	0.62
22. Phenolic compounds	as C ₆ H ₅ OH	<0.001
23. Mercury	as Hg	<0.001
24. Cadmium	as Cd	<0.001
25. Selenium	as Se	<0.001
26. Cyanide	as CN	<0.001
27. Lead	as Pb	<0.001
28. Zinc	as Zn	<0.001
29. Anionic Detergents	as MBAS	Absent
30. Residual Chlorine		<0.04
31. Pesticides		Absent
32. Silver	as Ag	<0.001
33. Mineral Oil		<0.001
34. Hexavalent Chromium	as Cr+6	<0.001
35. Polynuclear aromatic Hydrocarbons as PAH		Absent

Note: All the values except pH are expressed in mg/L.


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TEST REPORT

REF.NO: LAWN/ORIENT/2023

Date: 22-9-2023

WATER ANALYSIS

Name of the Industry & : **DEVAPUR LIMESTONE MINE,**
Address : Devapur (Village),
Mancherial (Dist) - 504 218.

Sample Particulars : Borewell Water (Devapur Village)
Date of Collection : 14-9-2023
Date of Analysis : 15-9-2023
PROTOCOL : A.P.H.A 23rd Edition

1. Color (Hazen Units)	:	03
2. Odour	:	Agreeable
3. Turbidity (NTU)	:	2.60
4. pH	:	7.32
5. E.C (micromhos/cm)	:	1,145
6. Total dissolved solids	:	587
7. Total alkalinity	as CaCO ₃	362
8. Phenolphthaleine alkalinity	as CaCO ₃	Nil
9. Methylorange alkalinity	as CaCO ₃	362
10. Total hardness	as CaCO ₃	404.56
11. Calcium	as Ca	111.42
12. Magnesium	as Mg	25.70
13. Sodium	as Na	42.14
14. Potassium	as K	1.22
15. Copper	as Cu	0.08
16. Iron	as Fe	0.25
17. Manganese	as Mn	0.07
18. Chlorides	as Cl	69.23
19. Sulphates	as SO ₄	59.18
20. Nitrates	as NO ₃	28.98
21. Flourides	as F	0.71
22. Phenolic compounds	as C ₆ H ₅ OH	<0.001
23. Mercury	as Hg	<0.001
24. Cadmium	as Cd	<0.001
25. Selenium	as Se	<0.001
26. Cyanide	as CN	<0.001
27. Lead	as Pb	<0.001
28. Zinc	as Zn	<0.001
29. Anionic Detergents	as MBAS	Absent
30. Residual Chlorine		0.05
31. Pesticides		Absent
32. Silver	as Ag	<0.001
33. Mineral Oil		<0.001
34. Hexavalent Chromium	as Cr+6	<0.001
35. Polynuclear aromatic Hydrocarbons as PAH		Absent

Note: All the values except pH are expressed in mg/L.

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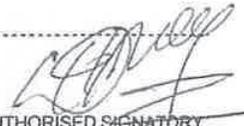
WATER ANALYSIS

Name of the Industry & : **DEVAPUR LIMESTONE MINE,**
Address : Devapur (Village),
Mancherial (Dist) - 504 218.

Sample Particulars : Openwell Water (Devapur Village) ✓
Date of Collection : 14-9-2023
Date of Analysis : 15-9-2023
PROTOCOL : A.P.H.A 23rd Edition

1. Color (Hazen Units)	:	06
2. Odour	:	Agreeable
3. Turbidity (NTU)	:	3.10
4. pH	:	7.51
5. E.C (micromhos/cm)	:	1,012
6. Total dissolved solids	:	568
7. Total alkalinity	as CaCO ₃	229
8. Phenolphthaleine alkalinity	as CaCO ₃	Nil
9. Methylorange alkalinity	as CaCO ₃	229
10. Total hardness	as CaCO ₃	297.27
11. Calcium	as Ca	88.58
12. Magnesium	as Mg	18.69
13. Sodium	as Na	46.52
14. Potassium	as K	1.84
15. Copper	as Cu	0.06
16. Iron	as Fe	0.24
17. Manganese	as Mn	0.04
18. Chlorides	as Cl	84.54
19. Sulphates	as SO ₄	41.49
20. Nitrates	as NO ₃	16.11
21. Flourides	as F	0.67
22. Phenolic compounds	as C ₆ H ₅ OH	<0.001
23. Mercury	as Hg	<0.001
24. Cadmium	as Cd	<0.001
25. Selenium	as Se	<0.001
26. Cyanide	as CN	<0.001
27. Lead	as Pb	<0.001
28. Zinc	as Zn	<0.001
29. Anionic Detergents	as MBAS	Absent
30. Residual Chlorine	:	0.15
31. Pesticides	:	Absent
32. Silver	as Ag	<0.001
33. Mineral Oil	:	<0.001
34. Hexavalent Chromium	as Cr+6	<0.001
35. Polynuclear aromatic Hydrocarbons as PAH	:	Absent

Note: All the values except pH are expressed in mg/L.


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TEST REPORT

REF.NO: LAWN/ORIENT/2024

Date: 03-01-2024

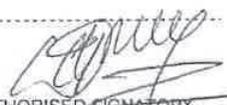
WATER ANALYSIS

Name of the Industry & : **DEVAPUR LIMESTONE MINE,**
Address : **Devapur (Village),**
Mancherial (Dist) - 504 218.

Sample Particulars : **Borewell Water (Maddimadugu Village) ✓**
Date of Collection : **29-12-2023**
Date of Analysis : **30-12-2023**
PROTOCOL : **A.P.H.A 23rd Edition**

1. Color (Hazen Units)	:	06
2. Odour	:	Agreeable
3. Turbidity (NTU)	:	2.90
4. pH	:	7.62
5. E.C (micromhos/cm)	:	983
6. Total dissolved solids	:	553
7. Total alkalinity	as CaCO ₃	228
8. Phenolphthaleine alkalinity	as CaCO ₃	Nil
9. Methylorange alkalinity	as CaCO ₃	228
10. Total hardness	as CaCO ₃	277
11. Calcium	as Ca	71.39
12. Magnesium	as Mg	23.68
13. Sodium	as Na	91.56
14. Potassium	as K	3.01
15. Copper	as Cu	0.08
16. Iron	as Fe	0.18
17. Manganese	as Mn	0.06
18. Chlorides	as Cl	137.34
19. Sulphates	as SO ₄	49.98
20. Nitrates	as NO ₃	18.79
21. Fluorides	as F	0.55
22. Phenolic compounds	as C ₆ H ₅ OH	<0.001
23. Mercury	as Hg	<0.001
24. Cadmium	as Cd	<0.001
25. Selenium	as Se	<0.001
26. Cyanide	as CN	<0.001
27. Lead	as Pb	<0.001
28. Zinc	as Zn	<0.001
29. Anionic Detergents	as MBAS	Absent
30. Residual Chlorine	:	Nil
31. Pesticides	:	Absent
32. Silver	as Ag	<0.001
33. Mineral Oil	:	<0.001
34. Hexavalent Chromium	as Cr+6	<0.001
35. Polynuclear aromatic Hydrocarbons as PAH	:	Absent

Note: All the values except pH are expressed in mg/L.


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WATER ANALYSIS

Name of the Industry & : **DEVAPUR LIMESTONE MINE,**
Address : Devapur (Village),
Mancherial (Dist) - 504 218.

Sample Particulars : Borewell Water (Near Colony) ✓
Date of Collection : 29-12-2023
Date of Analysis : 30-12-2023
PROTOCOL : A.P.H.A 23rd Edition

1. Color (Hazen Units)	:	03
2. Odour	:	Agreeable
3. Turbidity (NTU)	:	2.90
4. pH	:	7.42
5. E.C (micromhos/cm)	:	1,023
6. Total dissolved solids	:	579
7. Total alkalinity	as CaCO ₃	179
8. Phenolphthaleine alkalinity	as CaCO ₃	Nil
9. Methylorange alkalinity	as CaCO ₃	179
10. Total hardness	as CaCO ₃	400.59
11. Calcium	as Ca	92.64
12. Magnesium	as Mg	40.98
13. Sodium	as Na	53.52
14. Potassium	as K	1.85
15. Copper	as Cu	0.11
16. Iron	as Fe	0.18
17. Manganese	as Mn	0.06
18. Chlorides	as Cl	91.18
19. Sulphates	as SO ₄	69.46
20. Nitrates	as NO ₃	26.02
21. Flourides	as F	0.56
22. Phenolic compounds	as C ₆ H ₅ OH	<0.001
23. Mercury	as Hg	<0.001
24. Cadmium	as Cd	<0.001
25. Selenium	as Se	<0.001
26. Cyanide	as CN	<0.001
27. Lead	as Pb	<0.001
28. Zinc	as Zn	<0.001
29. Anionic Detergents	as MBAS	Absent
30. Residual Chlorine	:	<0.04
31. Pesticides	:	Absent
32. Silver	as Ag	<0.001
33. Mineral Oil	:	<0.001
34. Hexavalent Chromium	as Cr+6	<0.001
35. Polynuclear aromatic Hydrocarbons as PAH	:	Absent

Note: All the values except pH are expressed in mg/L.


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TEST REPORT

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Date: 03-01-2024

WATER ANALYSIS

Name of the Industry & : DEVAPUR LIMESTONE MINE,
Address : Devapur (Village),
Mancherla (Dist) - 504 218.

Sample Particulars : Borewell Water (Devapur Village) ✓
Date of Collection : 29-12-2023
Date of Analysis : 30-12-2023
PROTOCOL : A.P.H.A 23rd Edition

1. Color (Hazen Units)	:	08
2. Odour	:	Agreeable
3. Turbidity (NTU)	:	3.50
4. pH	:	7.66
5. E.C (micromhos/cm)	:	1,215
6. Total dissolved solids	:	622
7. Total alkalinity	as CaCO ₃	384
8. Phenolphthaleine alkalinity	as CaCO ₃	Nil
9. Methylorange alkalinity	as CaCO ₃	384
10. Total hardness	as CaCO ₃	428.83
11. Calcium	as Ca	118.10
12. Magnesium	as Mg	28.30
13. Sodium	as Na	44.06
14. Potassium	as K	1.29
15. Copper	as Cu	0.09
16. Iron	as Fe	0.19
17. Manganese	as Mn	0.08
18. Chlorides	as Cl	73.38
19. Sulphates	as SO ₄	62.73
20. Nitrates	as NO ₃	30.71
21. Flourides	as F	0.64
22. Phenolic compounds	as C ₆ H ₅ OH	<0.001
23. Mercury	as Hg	<0.001
24. Cadmium	as Cd	<0.001
25. Selenium	as Se	<0.001
26. Cyanide	as CN	<0.001
27. Lead	as Pb	<0.001
28. Zinc	as Zn	<0.001
29. Anionic Detergents	as MBAS	Absent
30. Residual Chlorine	:	0.06
31. Pesticides	:	Absent
32. Silver	as Ag	<0.001
33. Mineral Oil	:	<0.001
34. Hexavalent Chromium	as Cr+6	<0.001
35. Polynuclear aromatic Hydrocarbons as PAH	:	Absent

Note: All the values except pH are expressed in mg/L.

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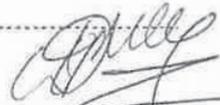
WATER ANALYSIS

Name of the Industry & : **DEVAPUR LIMESTONE MINE,**
Address : Devapur (Village),
Mancherial (Dist) - 504 218.

Sample Particulars : Openwell Water (Devapur Village) ✓
Date of Collection : 29-12-2023
Date of Analysis : 30-12-2023
PROTOCOL : A.P.H.A 23rd Edition

1. Color (Hazen Units)	:	05
2. Odour	:	Agreeable
3. Turbidity (NTU)	:	3.60
4. pH	:	7.34
5. E.C (micromhos/cm)	:	1,082
6. Total dissolved solids	:	608
7. Total alkalinity	as CaCO ₃	: 245
8. Phenolphthaleine alkalinity	as CaCO ₃	: Nil
9. Methylorange alkalinity	as CaCO ₃	: 245
10. Total hardness	as CaCO ₃	: 318.07
11. Calcium	as Ca	: 94.78
12. Magnesium	as Mg	: 19.99
13. Sodium	as Na	: 49.77
14. Potassium	as K	: 1.96
15. Copper	as Cu	: 0.07
16. Iron	as Fe	: 0.27
17. Manganese	as Mn	: 0.05
18. Chlorides	as Cl	: 90.45
19. Sulphates	as SO ₄	: 44.39
20. Nitrates	as NO ₃	: 17.23
21. Flourides	as F	: 0.79
22. Phenolic compounds	as C ₆ H ₅ OH	: <0.001
23. Mercury	as Hg	: <0.001
24. Cadmium	as Cd	: <0.001
25. Selenium	as Se	: <0.001
26. Cyanide	as CN	: <0.001
27. Lead	as Pb	: <0.001
28. Zinc	as Zn	: <0.001
29. Anionic Detergents	as MBAS	: Absent
30. Residual Chlorine		: 0.16
31. Pesticides		: Absent
32. Silver	as Ag	: <0.001
33. Mineral Oil		: <0.001
34. Hexavalent Chromium	as Cr+6	: <0.001
35. Polynuclear aromatic Hydrocarbons as PAH		: Absent

Note: All the values except pH are expressed in mg/L.


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E-mail : lawnenviro@yahoo.co.in, Website : www.lawnenviro.com

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From: [Deepak Singh](#)
To: advprakashpande@gmail.com; advkavitharenjini@gmail.com; [Judicial Section, NGTSZ](#)
Cc: [Nandita Chauhan](#); [Sushil Dogra](#)
Subject: O A No. 173 of 2023 (SZ) | RODDA RAVU KUMAR VERSUS STATE OF TELANGANA & ORS.
Date: 14 March 2024 20:46:00
Attachments: [Executed Counter Affidavit R7 AND R8.pdf](#)

Dear Sir/Madam

Please find attached [Counter](#) Affidavit is being filed on behalf of Respondent No.7 & 8 in OA [173](#) of 2023.

Please acknowledge the receipt.

Regards

Deepak Singh

Court Clerk

Advocate for Respondent No. 7 & 8

9911180884